

## PRINCIPAL BENCH, NEW DELHI

Original Application No. 137/2024

In the matter of :-

Vijay Chandel

.....Applicant

Versus

State of Himachal Pradesh &amp; Ors.

.....Respondents

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Place: Shimla

Dated: 15.01.2025

Respondent No. 5 HPSPCB  
Through Counsel

Vaibhav Srivastva  
Advocate  
K-6 LGF, Jangpura Extension  
New Delhi 110014  
Ph.95993-14169

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****Original Application No. 137/2024****In the matter of :-**

Vijay Chandel

.....Applicant

**Versus**

State of Himachal Pradesh &amp; Ors.

.....Respondents

**Response on behalf of HP State Pollution Control Board i.e. Respondent No.5 in compliance to order dated 10-12-2024**

**Most Respectfully Sheweth:**

1. That the present Original Application has been registered on the complaint of Shri Vijay Chandel alleging that five to six JCB machines and a dozen of tippers has been engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh. Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P.
2. That the Hon'ble National Green Tribunal vide order dated 19-04-2024 constituted a Joint Committee comprising of representatives of Director,

- Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh to visit site and verify the factual position.
3. That in compliance to order dated 19-4-2024 the Joint Committee visited the site on 03-05-2024 and submitted the final report before the Hon'ble NGT on dated 08-08-2024 (copy annexed as **Annexure-R-5/1**). After considering the report, the Hon'ble NGT vide order dated 16-08-2024 impleaded following as respondents 7 to 49. The respondents no 9 to 49 were found engaged in illegal mining activities in that area in the recent past and the environment compensation of Rs. 1,08,00,000/- (one crore and eight lakh rupees) has been imposed as per the notification issued by Department of Environment, Science & Technology No. STE-E(5)-2021 dated 18-08-2022 notified in light of O.A. No. 360/2015 titled NGT Bar Association V/s Verinder Singh dated 19-02-2020.

7. *Divisional Railway Manager, Northern Railway, Divisional Headquarter, Chandigarh.*
8. *Divisional Engineer and In charge of Chandigarh Baddi Rail Line Project, Northern Railway, Chandigarh.*
9. *Man Singh S/o Sh. Karam Chand, V.P.O - Haripur Sandholi, Teh Baddi, Distt- Solan (H.P)*
10. *Parveen Kumar S/o Tarsheem Lal Vill- Sheetalpar, P.O. Haripur Sandholi, Teh-Baddi.*
11. *Amar Singh, S/o Krishan Dayal, Village- Baddi, Ward No.- 1, Tehsil- Baddi.*
12. *Rajesh Mehta S/o Vidhi Chand, Village- kotian, P.O.- Mandhala, Tehsil- Baddi.*
13. *Manjeet S/o Pal Chand, Village Kenduwal, P.O.-Bhud, Tehsil- Baddi.*
14. *Rajesh Mehta S/o Mandhala, Tehsil- Baddi.*
15. *Manjeet S/o Pal Chand, Village Kenduwal, P.O.-Bhud, Tehsil- Baddi.*
16. *Kuldeep Singh, S/o Hansraj, Village Kalyanpur, P.O.- Haripur Sandholi, Tehsil- Baddi.*
17. *Chaman Lal S/o Shyam, Village-Malpur, P.O- Bhud, Tehsil Baddi.*
18. *Gurmeet Chaudhary S/o Gurudayal Singh, V.P.O.- Haripur Sandholi, Tehsil- Baddi.*
19. *Manjeet S/o Pal Chand, Village- Kenduwal, P.O.-Bhud, Tehsil-Baddi*
20. *Suleman S/o Rajwali, Village- Sheetalpur, P.O.- Haripur Sandholi Tehsil- Baddi.*

21. Manjeet S/o Pal Chand, Village- Kenduwal, P.O.-Bhud, Tehsil- Baddi
22. Bhupender S/o Dalip Chand, Village- Balbirpur P.O.Lodhimajra, Tehsil-Baddi
23. Manohar Lal S/o Karam Chand, Village- Bagheri, P.O.- Kali Bedi, Tehsil-Nalagarh
24. Manjeet S/o Pal Chand, Village- kenduwal, P.O.-Bhud, Tehsil- Baddi
25. Sh. TalibHussan r/o KholBeli, P.O. Manpura, Tehsil Nalagarh, District Solan (H.P.)
26. Hans Raj S/o Sh. Nek Ram r/o No. 2, Baddi, District Solan (H.P.)
27. Kasam S/o Sh. Kishan Lal C/o Niramal Singh r/o Dasomajra, P.O. Bhud, Tehsil Baddi, District Solan (H.P.)
28. Arjun S/o Sh. Mandaver r/o Kishanpura, Tehsil Baddi, District Solan (H.P.)
29. Ashani Kumar S/o Sh. Vijay Kumar VPO Bhud, Tehsil Baddi, District Solan (H.P.)
30. Jasnt Singh S/o Sh. Ramnath r/o Kotala, P.O. Barotiwala, Tehsil Baddi, District Solan (H.P.)
31. Jitender Singh S/o Sh. Gurnam Singh r/o Paploha, Tehsil Kalka, Distt. Panchkula (HR)
32. Manish Kumar S/o Sh. Hemraj r/o Tagara, Tehsil Kalka, District Panchkula (HR)
33. Sohan Lal S/o Sh. Somnath r/o Kenduwal, P.O. Bhud, Tehsil Baddi, District Solan (H.P.)
34. Suleman S/o RajbaliAlam r/o Seetalpur, Tehsil Baddi, District Solan (H.P.)
35. Sukh Ram S/O Balak Ram R/O Ladeal Po Haripur SnadoliTeh.BaddiDisttSolan HP
36. Gurmel S/O Fakir Chand R/O DarbasKokghraTeh.BaddiDisttSolan HP
37. Rakesh Kumar S/O Ram Savroop R/O Ganeshpur Moriya CrpePinjaurDistt Panchkula HR
38. Amra S/O Sita Ram R/O KhokhraTheBaddiDisttSolan HP
39. Nishar Ahmad S/O Liyak Ali R/O ChiterkutTangdaarTheTangdaarDisttKupbada JK
40. Avtar S/O Pratap Chand R/O HandaKhundi Po Manpura The.BaddiDisttSolan HP
41. Sohan Lal S/O Kenduala Po Bhud The.BaddiDisttSolan HP
42. Nishar Ahmad S/O Liyakat Ali R/O Chiterkot Po Tangdhar The. Karana DisttKupara J&K
43. Sohal Lal S/O SomNath R/O Kenduala Po Bhud Tehsil Baddi DisttSolan HP
44. Shyam Lal S/O Ram Singh R/O Kenduala Po Bhud Tehsil BaddiDisttSolan HP
45. Davinder S/O Mehar Chand R/O Talada Po Kamai Devi Distt Hoshiyarpur PB
46. Dinesh Kumar S/o Sh. Rambilas r/o KherKhera, P.O. Asnaer, Distt. Jhivaada RJ
47. Nihal Singh S/o Sh. Dev Singh r/o Khokhara, P.O. Nankpur, Tehsil Kalka, District Panchkula (HR)
48. Manish Kumar S/o Des Raj r/o Kalyanpur, Tehsil Baddi, District Solan (H.P.)
49. Naresh Kumar S/o Sh. Gang Singh r/o Kenduala, P.O. Bhud, Tehsil Baddi, District Solan (H.P.)”

4. The thereafter matter was listed on 24.10.2024 before the Hon’ble NGT and directions were issued to the Railway Authorities that no mineral of whatever kind

shall be utilised unless concerned Regional Officer, Pollution Control Board and concerned District Magistrate are satisfied that mineral has been procured by complying with all Environmental Laws in respect of requisite consent, clearance and No Objection Certificate as the case may be from the concerned component authorities and matter was further listed before the Hon'ble NGT on 10.12.2024.

5. That in pursuant to order dated 24.10.2024 the Deputy Chief Engineer Railway submitted letter dated 25.11.2024 (copy annexed as **Annexure-R-5/2**) vide which they have solicited the permission for procurement of earth/soil previously and same was found to be unsatisfactory. Further, the matter was brought into the consideration of Deputy Commissioner Solan vide letter dated 16.12.2024 (copy annexed as **Annexure-R-5/3**) and also the direction were issued to the Deputy Chief Engineer Railway to submit their future plan, source of soil/muck and approval from the competent authority. It is also pertinent to mention here that the railway authorities has failed to produce the W-form (issued by Mining Department of Himachal Pradesh) and eRawaana form (issued by mining Department of Haryana) against which they have procured the clay/soil from the approved site to the construction of project.
6. That the matter was further listed on 10.12.2024 and wherein the reply was sought from the respondent Board as well as State, Director Geological wing, Deputy Commissioner Solan, DFO Solan. Accordingly, the Committee was constituted by Deputy Commissioner, Solan under the Chairmanship of ADC Solan vide letter no. Acctts (LFA) O.A. 137/2024 (NGT)-1019 dated 16-12-2024 (Copy Annexed as **Annexure-R-5/4**). The site was inspected on 26-12-2024 by the Committee members and joint report was prepared (copy annexed as **Annexure-R-5/5**). Further it was established that the excavation has been carried out from the roadside hill slope from road leading from Sheetalpur to Dasomajra and it was

decided by the committee that NOC can only be given for future construction activity.

7. That in compliance to the directions issued by the committee, the Railway department has submitted the detail vide letter dated 31-12-2024 (**Annexure-R-5/6**) wherein they have submitted the detail of using of all minor minerals about 17000 MT (10 mm, 20 mm & washed sand) from M/s Manpura Stone Crusher which is having valid Environmental Clearance from the competent authority, Permanent Registration for operation of Stone Crusher issued by the State Geologist and consent under Air and Water Acts. The State Board vide letter dated 04-01-2025 reported the same to Deputy Commissioner, Solan (**Annexure-R-5/7**). Thereafter the permission has been issued by the Deputy Commissioner, Solan vide letter dated 10-01-2025 (**Annexure-R-5/8**) for use of mineral in the project.
8. That the response of the Board are hereby submitted for kind perusal and consideration of the Hon'ble Tribunal.



**Member Secretary**  
**HP State Pollution Control Board,**  
**Shimla, Himachal Pradesh**

Dated:-/5/01/2025  
Place:- Shimla

Report of the Joint Committee in the matter of O.A. No. 137/2024 titled "Vijay Chandel v/s State of H.P. &ors." in compliance of the Hon'ble NGT order dated 19-04-2024.

### 1. Background:

The matter preliminary based on the complaint filed by Shri Vijay Chandel and same has been and registered as O.A. No. 137/2024. Wherein it was alleged that five to six JCB machines and a dozen of tippers were engaged in illegal mining/excavation of soil/earth & uprooting of trees due to which Sheetalpur Road has been damaged causing inconvenience to the commuters and leaving them prone to mishaps/accidents. It is further alleged that the aforesaid illegally mined/excavated soil/earth has been sold to railways and it is prayed that the matter may be enquired into and accordingly recovery shall be made from the accused i.e. Sh. Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P.

Further, The Hon'ble National Green Tribunal Constituted a Joint Committee vide Order dated 19-04-2024 with the following directions:

*"...4. In view of the averments in the application, Hon'ble Nation Green Tribunal considered it appropriate to have response of (1) State of Himachal Pradesh through the Chief Secretary, State of Himachal Pradesh, (2) Director, Geological Wing, Department of Industries, State of Himachal Pradesh, (3) Deputy Commissioner, Solan, (4) Divisional Forest Officer, Solan, (5) Himachal Pradesh State Pollution Control Board (HPSPCB) and (6) Sh. Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan. Accordingly notices have been issued to all the 6 respondents requiring them to file their reply/response within two months on 27-04-2024."*

*"....6.0 In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Director, Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action. The Himachal Pradesh State Pollution Control Board (HPSPCB) will be the nodal agency for coordination and compliance...."*

In compliance to the directions passed by Hon'ble National Green Tribunal this report is being submitted in continuation of the progress report of the Joint Committee filed by Himachal Pradesh State Pollution Control Board (HPSPCB) vide e-mail dated 20-05-2024 and supplementary report, wherein a prayer was made for extension of time-line for three weeks.

## **2. Compliance of the Orders of Hon'ble National Green Tribunal:**

### **2.1. Joint Inspection Report and site visit:**

In compliance to the orders of Hon'ble National Green Tribunal, a Joint Committee visited the site under reference on 03-05-2024 along with other officials of District Administration, Mining Department and State Pollution Control Board (SPCB). As per the directions of Hon'ble Court Sh. Vijay Chandel (applicant) along with Sh. Gurdayal (project proponent) also accompanied the Joint Inspection Committee.

During the joint inspection applicant Sh. Vijay Chandel was requested by the SDM to apprise the Joint Committee regarding the matter. Sh. Vijay Chandel apprised that Sh. Gurdayal was engaged in the excavation from the roadside hillslope from road leading from Sheetalpur to Dashomajra and soil has been used in the construction of Railway Project i.e. Chandigarh-Baddi Rail Line Project and Sh. Gurdayal apprised the committee members that he has obtained permission from the Mining Department he had not carried out the any excavation between Sheetalpur-Dashomajra road.

As per report received from the Executive Engineer, HPPWD Nalagarh, they have shown the inability to ascertain the quantity of the excavated earth as the original/ advance X-Section of natural surface level are not known at this stage. Hence meeting was convened on 24-06-2024 under the Chairmanship of SDM Nalagarh to decide further course of action. During the meeting it was decided that the Joint Committee shall visit the site to ascertain the approximate reference points from where excavation had been done.

The Joint Committee again visited the site on 26-06-2024 and after deciding the approximate reference points from where the mining activities might had been carried out were marked by the HPPWD authorities. Accordingly 14 numbers of areas were marked.

As per the report submitted by the HPPWD Department that approximately 12,031.760 Cum (210.195 sqm) soil/ muck has been excavated from the Sheetalpur to Dashomajra road (Copy attached as Annexure 1).

The report submitted by the HPPWD was forwarded to the DFO, Nalagarh for calculation of Net Present Value of the damage being done due to excavation in Sheetalpur to Dashomajra

Road. Accordingly the Forest Department has submitted that Rs 1,20,795/- is the Net Present Value (NPV) of the mining affected area (copy attached as Annexure 2).

The report submitted by the HPPWD was also forwarded to the Mining officer, Solan for the calculation of Environmental Compensation alongwith the 16 number of cases which were earlier reported by them (Copy attached as Annexure 3). Accordingly the Mining Officer, Solan taking into consideration of Specific Gravity of soil as 1.8 the total quantity of soil/muck was 21,660 MT and has calculated the Environmental Compensating based on methodology prescribed in the notification issued by Department of Environment, Science & Technology No. STE-E(5)-2021 dated 18-08-2022 notified in light of O.A. NO 360/2015 titled NGT Bar Association V/s Verinder Singh dated 19-02-2020. Total Environmental Compensation applicable due to the illegal mining activity carried out in the concerned area is amounting to Rs 1,11,06,616/- (Copy attached as Annexure 4).

The Police Department has submitted the cumulative detail of the penalty on an account of illegal mining activity of Rs 2,94,000/- imposed on 25 individuals which were earlier reported by them (copy attached as Annexure 5). The Sub Divisional Magistrate has issued the notices to 41 individuals to deposit the Environmental Compensation. The Detail of Environmental Compensation being raised is as under:

| Sr. No. | Name & Address   | Environment Compensation |
|---------|--|--------------------------|
| 1       | Man Singh S/o Sh. Karam Chand, V.P.O – Haripur Sandholi, Teh Baddi, Distt- Solan (H.P) | 2,00,000/-               |
| 2       | Parveen Kumar S/o Tarsheem Lal Vill- Sheetalpar, P.O. Haripur Sandholi, Teh-Baddi.     | 2,00,000/-               |
| 3       | Amar Singh, S/o Krishan Dayal, Village- Baddi, Ward No.- 1, Tehsil- Baddi.             | 2,00,000/-               |
| 4       | Rajesh Mehta S/o Vidhi Chand, Village- kotian, P.O.- Mandhala, Tehsil- Baddi.          | 3,00,000/-               |
| 5       | Manjeet S/o Pal Chand, Village Kenduwal, P.O.- Bhud, Tehsil- Baddi.                    | 3,00,000/-               |
| 6       | Rajesh Mehta S/o Mandhala, Tehsil- Baddi.  | 3,00,000/-               |
| 7       | Manjeet S/o Pal Chand, Village Kenduwal, P.O.- Bhud, Tehsil- Baddi.                    | 3,00,000/-               |
| 8       | Kuldeep Singh, S/o Hansraj, Village Kalyanpur, P.O.- Haripur Sandholi, Tehsil- Baddi.  | 3,00,000/-               |
| 9       | Chaman Lal S/o Shyam, Village-Malpur, P.O- Bhud, Tehsil- Baddi.                        | 2,00,000/-               |
| 10      | Gurmeet Chaudhary S/o Gurudayal Singh, V.P.O.- Haripur Sandholi, Tehsil- Baddi.        | 4,00,000/-               |
| 11      | Manjeet S/o Pal Chand, Village- Kenduwal, P.O.- Bhud, Tehsil-                          | 3,00,000/-               |

| Table A: Violation observed by O/o District Mining Officer, Solan |  |                          |
|---|--|--------------------------|
| Sr. No.   | Name & Address   | Environment Compensation |
|   | Baddi  |                          |
| 12  | Suleman S/o Rajwali, Village- Sheetalpur, P.O.- Haripur Sandholi, Tehsil- Baddi. | 2,00,000/-               |
| 13  | Manjeet S/o Pal Chand, Village- kenduwal, P.O.- Bhud, Tehsil- Baddi              | 2,00,000/-               |
| 14  | Bhupender S/o Dalip Chand, Village- Balbirpur, P.O.- Lodhimajra, Tehsil- Baddi   | 3,00,000/-               |
| 15  | Manohar Lal S/o Karam Chand, Village- Bagheri, P.O.- Kali Bedi, Tehsil- Nalagarh | 2,00,000/-               |
| 16  | Manjeet S/o Pal Chand, Village- kenduwal, P.O.- Bhud, Tehsil- Baddi              | 4,00,000/-               |
| Total   |  | 43,00,000/-              |

| Table B: Violation observed by O/o SHO, Baddi |  |                          |
|---|--|--------------------------|
| Sr. No.                                       | Name & Address   | Environment Compensation |
| 1   | Sh. Talib Hussan r/o Khol Beli, P.O. Manpura, Tehsil Nalagarh, District Solan (H.P.)                     | 2,00,000/-               |
| 2   | Hans Raj S/o Sh. Nek Ram r/o No. 2, Baddi, District Solan (H.P.)   | 2,00,000/-               |
| 3   | Kasam S/o Sh. Kishan Lal C/o Niramal Singh r/o Dasomajra, P.O. Bhud, Tehsil Baddi, District Solan (H.P.) | 2,00,000/-               |
| 4   | Arjun S/o Sh. Mandaver r/o Kishanpura, Tehsil Baddi, District Solan (H.P.)                               | 2,00,000/-               |
| 5   | Ashani Kumar S/o Sh. Vijay Kumar VPO Bhud, Tehsil Baddi, District Solan (H.P.)                           | 3,00,000/-               |
| 6   | Jasnt Singh S/o Sh. Ramnath r/o Kotala, P.O. Barotiwala, Tehsil Baddi, District Solan (H.P.)             | 4,00,000/-               |
| 7   | Jitender Singh S/o Sh. Gurnam Singh r/o Paploha, Tehsil Kalka, Distt. Panchkula (HR)                     | 2,00,000/-               |
| 8   | Manish Kumar S/o Sh. Hemraj r/o Tagara, Tehsil Kalka, District Panchkula (HR)                            | 2,00,000/-               |
| 9   | Sohan Lal S/o Sh. Somnath r/o Kenduwal, P.O. Bhud, Tehsil Baddi, District Solan (H.P.)                   | 2,00,000/-               |
| 10  | Suleman S/o Rajbali Alam r/o Seetalpur, Tehsil Baddi, District Solan (H.P.)                              | 2,00,000/-               |
| 11  | Sukh Ram S/O Balak Ram R/O Ladeal Po Haripur Snadoli Teh. Baddi Distt Solan HP                           | 4,00,000/-               |
| 12  | Gurmel S/O Fakir Chand R/O Darbas Kokghra Teh. Baddi Distt Solan HP                                      | 2,00,000/-               |
| 13  | Rakesh Kumar S/O Ram Savroop R/O Ganeshpur Moriya Crpc Pinjaur Distt Panchkula HR                        | 4,00,000/-               |
| 14  | Amra S/O Sita Ram R/O Khokhra The Baddi Distt Solan HP   | 2,00,000/-               |
| 15  | Nishar Ahmad S/O Liyak Ali R/O Chiterkut Tangdaar The. Tangdaar Distt Kupbada JK                         | 2,00,000/-               |

| Table B: Violation observed by O/o SHO, Baddi |   |                          |
|---|---|--------------------------|
| Sr. No.                                       | Name & Address  | Environment Compensation |
| 16  | Avtar S/O Pratap Chand R/O Handa Khundi Po Manpura The. Baddi Distt Solan HP                    | 4,00,000/-               |
| 17  | Sohan Lal S/O Kenduala Po Bhud The. Baddi Distt Solan HP  | 2,00,000/-               |
| 18  | Nishar Ahmad S/O Liyakat Ali R/O Chiterkot Po Tangdhar The. Karana Distt Kupara J&K             | 4,00,000/-               |
| 19  | Sohal Lal S/O Som Nath R/O Kenduala Po Bhud Tehsil Baddi Distt Solan HP                         | 2,00,000/-               |
| 20  | Shyam Lal S/O Ram Singh R/O Kenduala Po Bhud Tehsil Baddi Distt Solan HP                        | 2,00,000/-               |
| 21  | Davinder S/O Mehar Chand R/O Talada Po Kamai Devi Distt Hoshiyarpur PB                          | 4,00,000/-               |
| 22  | Dinesh Kumar S/o Sh. Rambilas r/o Kher Khera, P.O. Asnaer, Distt. Jhivaada RJ                   | 4,00,000/-               |
| 23  | Nihal Singh S/o Sh. Dev Singh r/o Khokhara, P.O. Nankpur, Tehsil Kalka, District Panchkula (HR) | 2,00,000/-               |
| 24  | Manish Kumar S/o Des Raj r/o Kalyanpur, Tehsil Baddi, District Solan (H.P.)                     | 2,00,000/-               |
| 25  | Naresh Kumar S/o Sh. Gang Singh r/o Kenduala, P.O. Bhud, Tehsil Baddi, District Solan (H.P.)    | 2,00,000/-               |
| Total   |   | 65,00,000/-              |
| Grand Total of Table A and B                  |   | 1,08,00,000/-            |

The Construction Wing of Northern Railway has submitted the bills for which payment by contractor had been made to 11 numbers of suppliers. As per the information received from Mining Officer, Solan no permission for carrying out mining activity has been accorded to them.

The Construction Wing of Northern Railway was again asked to submit the Detailed Project Report and document verifying the legality of source (Copy attached as Annexure-6). Despite of numerous requested the Railway Department has not submitted the requisite information. Based on limited information available with Joint Committee, the legality of the source can't be verified which has been used for construction purpose.

### 3. Conclusions and remedial measures:

During the course of the investigation being made by the Joint Committee it has been established that excavation from the roadside hill slope from road leading from Sheetalpur to Dashomajra has been done, but the information received from the applicant is not sufficient for holding that Sh. Gurdayal was engaged in illegal mining activity at the said site. Meanwhile, Sh Gurdayal had also submitted an affidavit on 17-05-2024 that he had not carried out any mining activity in this area.

There is not adequate evidence to conclusively ascertain that the material has been used for Railway Project i.e. Chandigarh-Baddi Rail Line Project. As the location is approachable from the Sheetalpur to Dashomajra road and there might be possibility that material has been used for this project.


The Mining and Police Department had observed 41 number of violations of illegal mining in and around Sheetalpur area and accordingly Environmental Compensation amounting to 1,08,00,000/- has been raised against the defaulters.

The Joint Committee also carried out the plantation drive in Sheetalpur Dasomajra road. During the drive approximately 100 sapling were planted (Copy attached as Annexure-7).


In view of the above, the following remedial measures have been proposed by the Joint Committee:


- i. The Construction Wing, Northern Railway, Chandigarh should be mandated to check the legality of the source being used by their contractor and payment is released accordingly. They should ensure that the contractor has proper mining form or any other requisite permission accorded by the respective State. They may take the help of mining department to ascertain the legality of the source. In case of illegality the amount shall be recovered from the contractor/ supplier as the case may be.
- ii. Making the Mining Check Post operational in the area.
- iii. Deploying a Mining Guard along with a Police Department representative for continuous 24/7 surveillance.
- iv. Installing CCTV cameras with connectivity to both the Police Department and the Mining Check Post.
- v. Effective coordination with all stakeholders is maintained to raise awareness and encourage public participation, facilitating the prompt identification of illegal mining activities in the area.

The Joint Committee will abide by further directions of the Hon'ble National Green Tribunal.

  
Sh. Harvinder,  
Mining Officer,  
Solan

  
Sh. Mukesh  
Sharma, ACF,  
Nalagarh

  
Smt. Chandrika  
Sharma, ACF,  
Solan

  
Er. Abhay Gupta,  
AEE, HPSPCB

  
Sh. Divyanshu Singal,  
IAS, SDM, Nalagarh

Himachal Pradesh  
Public Works Department

Annexure-1

No. PW/NLD/ DB/NGT/2022-23- 2530-31

Dated: 03/07/2024

To


✓  
Er. Abhay Gupta,  
Nodal Officer-cum-Assistant Environmental Engineer,  
H.P. State Pollution Control Board,  
Regional Office "Himuda Complex" Phase-1  
Baddi Tehsil Baddi, Distt. Solan (H.P.)  
Mail id :- pcbrobaddi@gmail.com

**Subject: -** O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P.  
& ors. Before Hon'ble NGT.

**Reference: -** Your office letter No. HPPCB/RO Baddi/MF 202/Court  
Case (OA No. 137/2024)/2024- 1216-20 dated 26/06/2024.

In context to the letter under reference the quantity of excavated earth from fourteen major spots between Sheetalpur to Dasomajra as identified by the committee on the basis of reference points fixed during inspection on dated 26/06/2024 is calculated and submitted for favor of further necessary action at your end please.

DA: - Abstract of quantity,  
And X-Section.

  
Executive Engineer,  
Nalagarh Division,  
HPPWD Nalagarh.

Copy to The Sub Divisional Magistrate for information and necessary action please.

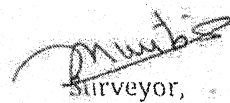
— sd —  
Executive Engineer,  
Nalagarh Division,  
HPPWD Nalagarh.


**ABSTRACT OF QUANTITIES**


Name of work:- O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. Before Hon'ble NGT.


(SI):- Approximate Excavated Quantity of earth work on Baddi Sitalpur Nanowal Road Km. 1/900 to 5/300, Portion Sheetalpur to Dasomajra)

| Sr. No. | RD             | Length in metre | Area in Sqm | Quantity in Cum. | Classificati<br>on of soil<br>in % | Quantity [Cutting] | Remarks  |
|---------|----------------|-----------------|-------------|------------------|------------------------------------|--------------------|--|
|         |                |                 |             |                  | PW                                 | PW                 |  |
| 1       | 1/915 to 1/930 | 15.00           | 2.000       | 30.000           | 100%                               | 30.000             | The quantity of excavated earth has been calculated as per approximate reference points decided by the representatives of the committee i.e. Tehsildar Baddi, DIO Nalagarh, Assistant Environmental Engineer Pollution Control Board Baddi, EE HPPWD Nalagarh and Mining Officer Solan formed by SDM Nalagarh, in the meeting held in his Chamber on dated 24/06/2024, during site inspection on dated 26/06/2024. |
| 2       | 1/960 to 2/030 | 70.00           | 11.375      | 796.250          | 100%                               | 796.250            |  |
| 3       | 2/120 to 2/170 | 50.00           | 8.125       | 406.250          | 100%                               | 406.250            |  |
| 4       | 2/200 to 2/240 | 40.00           | 8.250       | 330.000          | 100%                               | 330.000            |  |
| 5       | 2/300 to 2/375 | 75.00           | 17.344      | 1300.781         | 100%                               | 1300.781           |  |
| 6       | 2/435 to 2/450 | 15.00           | 7.500       | 112.500          | 100%                               | 112.500            |  |
| 7       | 2/500 to 2/575 | 75.00           | 8.125       | 635.938          | 100%                               | 635.938            |  |
| 8       | 2/590 to 2/625 | 45.00           | 2.361       | 106.250          | 100%                               | 106.250            |  |
| 9       | 2/840 to 2/865 | 25.00           | 12.500      | 312.500          | 100%                               | 312.500            |  |
| 10      | 4/685 to 4/740 | 55.00           | 34.283      | 1885.583         | 100%                               | 1885.583           |  |
| 11      | 4/870 to 4/940 | 70.00           | 54.328      | 3802.969         | 100%                               | 3802.969           |  |
| 12      | 5/160 to 5/180 | 20.00           | 11.556      | 231.111          | 100%                               | 231.111            |  |
| 13      | 1/190 to 5/220 | 30.00           | 10.156      | 304.688          | 100%                               | 304.688            |  |
| 14      | 5/220 to 5/301 | 81.00           | 21.938      | 1776.938         | 100%                               | 1776.938           |  |
|         |                | <b>Total</b>    |             | <b>12031.760</b> |                                    | <b>12031.760</b>   |  |

  
Surveyor,  
Nalagarh Division,  
HPPWD Nalagarh.

  
Junior Engineer,  
Baddi Sub Division,  
HPPWD Baddi.

  
Assistant Engineer,  
Baddi Sub Division,  
HPPWD Baddi.

  
Executive Engineer,  
Nalagarh Division,  
HPPWD Nalagarh.

No. 2753  
 HP Forest Department  
 Nalagarh Forest Division  
 Dated: 11/11/2024

To

Er. Abhay Gupta  
 Nodal Officer -cum Assistant Engineer  
 HPSPCB, Baddi, Solan

Subject: OA No 137/2024 Vijay Chandel Vs State of H.P & ors before Hon'ble NGT.  
 Sir,

Kindly refer to your Office letter no HPSPCB/RO Baddi/MF202/Court case (OA No 137/2024)2024/1412-13 dated 06-07-2024 on subject cited above.

As per discussion during meeting held on dated 24-06-2024 under the chairmanship of Sub Divisional Officer, Civil Nalagarh with direction to calculate the Net present value and Compensatory afforestation as per FCA 1980, It is submitted that as per Van (Sanrakshan Evam Samvardhan) Adhiniyam 2023 (Principal Act FCA 1980) section 1A. (i) The following land shall be covered under the provisions of this Act, namely:—  
 (a) the land that has been declared or notified as a forest in accordance with the provisions of the Indian Forest Act, 1927 or under any other law for the time being in force; (b) the land that is not covered under clause (a), but has been recorded in Government record as forest, as on or after the 25th October, 1980 and as per the report of revenue Deptt the mining effected area along the Sheetalpur -Dasomajra road is a non-forest land (vested to Himachal Pradesh Govt. under the Himachal Pradesh Village Common Lands Vesting and Utilization Act, 1974) and so does not attract the provision FCA-1980.

Although the land in question does not fall under provision FCA-1980, however NPV & CA cost as per the rates approved by the Ministry of Environment, Forest and Climate Change, GOI vide File No.5-3/2011-FC(Vol-I) dated 06.01.2022 for 0.02109 ha area (Area Calculated by HPPWD) is as under:

Keeping in view the Forest type of Adjoining Forest land and Ocular estimation of Density the Net Present value is calculated as below:


| Division  | Area in Sq.M | Density              | Eco-Class | Category                      | Area (Ha). | Net Present value per Ha. (Rs) | Total Amount (Rs.) |
|---|--------------|----------------------|-----------|-------------------------------|------------|--------------------------------|--------------------|
| Nalagarh  | 210.195      | Open (Less than 0.3) | III       | Tropical Dry Deciduous Forest | 0.02102    | 9,57,780                       | 20132.53           |
| Panel NPV as per Para 1.16 of CHAPTER-1 GENERAL CLARIFICATIONS AND COURT ORDER, (page No. 40) of CONSOLIDATED GUIDELINES AND CLARIFICATIONS issued by GOI on Dec-2023 under VAN (SANRAKSHAN EVAM SAMVARDHAN) ADHINIYAM, 1980 and VAN (SANRAKSHAN EVAM SAMVARDHAN) RULES, 2023 |              |                      |           |                               |            | Maximum 5 Times of NPV         | 100662.67          |
| <b>Total</b>  |              |                      |           |                               |            |                                | <b>1,20,795.00</b> |

**Compensatory Afforestation: (Twice the area Diverted)**

| Compensatory afforestation (1100 plants/Hac.) with RCC Fence Post and 4-strand Barbed wire fencing |   |            |                      |                           |          |   |               |
|--|---|------------|----------------------|---------------------------|----------|---|---------------|
| S.N o.   | Particulars including soil & Moisture conservation. | Qty. in ha | Rate in Rs. (per ha) | Year of execution of work | Amount   | Cost including esclation @ 10% per year | R e m a r k s |
| 1  | Servey, Demarcation and Fencing                     | 0.04204    | 43800                | 2024-25                   | 1841.352 | 2025.4872                               |               |
|  | PLANTING  | 0.04204    | 60100                | 2024-25                   | 2526.604 | 2779.2644                               |               |
|  |   |            | <b>Total</b>         |                           |          | <b>4804.7516</b>                        |               |
| 2  | Maintenance   |            |                      |                           |          |   |               |
|  | 1 <sup>st</sup> year                                | 0.04204    | 12100                | 2025-26                   | 508.684  | 610.4208                                |               |
|  | 2 <sup>nd</sup> year                                | 0.04204    | 8200                 | 2026-27                   | 344.728  | 448.1464                                |               |
|  | 3 <sup>rd</sup> year                                | 0.04204    | 4200                 | 2027-28                   | 176.568  | 247.1952                                |               |
|  | 4 <sup>th</sup> year                                | 0.04204    | 4200                 | 2028-29                   | 176.568  | 264.852                                 |               |
|  | 5 <sup>th</sup> year                                | 0.04204    | 4200                 | 2029-30                   | 176.568  | 282.5088                                |               |
|  | 6 <sup>th</sup> year                                | 0.04204    | 4200                 | 2030-31                   | 176.568  | 300.1656                                |               |
|  | 7 <sup>th</sup> year                                | 0.04204    | 4200                 | 2031-32                   | 176.568  | 317.8224                                |               |
|  | 8 <sup>th</sup> year                                | 0.04204    | 4200                 | 2032-33                   | 176.568  | 335.4792                                |               |

|          |  |             |                          |                     |                       |         |                  |
|----------|--|-------------|--------------------------|---------------------|-----------------------|---------|------------------|
|          | 9th year   |             | 0.04204                  | 4200                | 2033-34               | 176.568 | 353.136          |
|          | 10 <sup>th</sup> year  |             | 0.04204                  | 4200                | 2034-35               | 176.568 | 370.7928         |
|          |  |             |                          | <b>Total</b>        |                       |         | <b>3530.5192</b> |
| 3        | Soil conservation works  |             | 0                        | 0                   |                       |         | 0                |
| 4        | Removal of invasive species                                    |             | 0                        | 0                   |                       |         | 0                |
|          |  |             |                          | <b>Total</b>        |                       |         | <b>0</b>         |
| <b>A</b> | <b>(1 to 4)</b>  |             |                          | <b>Grand Total</b>  |                       |         | <b>8,335</b>     |
| <b>B</b> | <b>Nurser y cost</b>   | <b>Area</b> | <b>No. of Plants/ ha</b> | <b>Total Plants</b> | <b>Rate per plant</b> |         |                  |
|          |  | 0.04204     | 1100                     | 46                  | 23                    |         | 1063.612         |
| <b>C</b> | Cost of trees for maintenance @ 70% of original planted plants |             |                          | 32                  | 23                    |         | 744.5284         |
|          | <b>Total B&amp;C</b>   |             |                          |                     |                       |         | <b>1808.1404</b> |
|          | <b>Total (A+B+C)</b>   |             |                          |                     |                       |         | <b>10,143</b>    |
| <b>D</b> | Contingence 5% over the C.A. Scheme                            |             |                          |                     |                       |         | 507.17           |
|          | <b>Total (A+B+C+D)</b>   |             |                          |                     |                       |         | <b>10,651</b>    |
| <b>E</b> | Departmental charges @ 17.5%                                   |             |                          |                     |                       |         | 1863.85          |
|          | <b>Total amount for 0.04204 CA Scheme (A+B+C+D+E)</b>          |             |                          |                     |                       |         | <b>12,514</b>    |

Submitted for further n/a

  
Deputy Conservator Forest  
Forest Division Nalagarh



H.P. State Pollution Control Board,  
Regional Office "Himuda Complex" Phase-1, Baddi  
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374  
e-mail:pebroadddil@gmail.com

Annexure-3

No. HPPCB/RO Baddi/MF 202/Court Case (OA No. 137/2024)/2024 1414-15 Dated:- 06-07-2024

To

The Mining Officer,  
Solan, Distt Solan,  
H.P. (miningofficersolan@gmail.com)

**Subject:** O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. &ors. before Hon'ble NGT.

Sir,

This is in continuation to this office letter no. 1289 dated 29.6.24 vide which you were requested to calculate the Environmental Compensation for the 16 cases which were detected and reported by your good office. The report in this context is still pending.

Additionally, the Executive Engineer HPPWD Division Nalagarh vide letter no. 2530-31 dated 3-7-24 has provided the approximate quantity of earth excavated between Sheetalpur & Daso Majra road.

Hence, you are again requested to calculate Environmental Compensation for the 16 cases and along with the report of HPPWD through hard copy and e-mail to pebroadddil@gmail.com by 2:00 PM on July 07, 2024. Failure to do so will result in the matter being reported in the final report. Should any adverse orders be passed by the Hon'ble NGT, you will be held liable.

Yours faithfully,

(Er. Abhay Gupta)  
Nodal Officer-cum-Assistant Environmental Engineer,  
HPSPCB Baddi.

Copy to:

The Sub Divisional Magistrate for information please.

(Er. Abhay Gupta),  
Nodal Officer-cum-Assistant Environmental Engineer,  
HPSPCB Baddi.

No Udyog/ SLN/ MM/ Court Case/OA No. 137/2024- 742  
O/o the Distt. Mining officer, Solan  
Distt. Solan, H.P.

Dated Solan. the 02 August, 2024

To

The Sub-Divisional Officer (C),  
Nalagarh, Tehsil Nalagarh,  
District Solan(H.P.)

Subject. -

O.A. No. 137/2024 titled as Vijay Chandel V/s State of Himachal Pradesh & ors. before Hon'ble National Green Tribunal.


Sir,

In reference to office letter No. HPPCB/RO Baddi/ MF 202/Court Case (OA No. 137/2024-1167-69 dated 29.06.2024, addressed to this office and copy endorsed to your office and further subsequent reminder dated 06.07.2024 wherein this office has been asked to calculate environment compensation for 16 cases detected by this office and illegal extraction and removal of soil as per report of Executive Engineer, HPPWD Division Nalagarh as per the notification No. STE-E (5)-2/2021 dted 18.08.2022 issued by the Department of Science and Technology.

In this regard it is intimated that Environment compensation as per the above stated notification has been calculated for above 16 cases detected by this office and illegal extraction and disposal of soil as per information provided by Nodal Officer-cum-Assistant Engineer, Himachal Pradesh State Pollution Control Board Baddi and as per report of Executive Engineer, HPPWD Division Nalagarh. The details of the calculated Environment compensation is enclosed herewith for further necessary action in the matter.

Encls : As above

Yours faithfully,

  
(Harvinder Singh)  
Mining Officer, Solan  
District Solan, H.P.

Enclst No As above

Dated

Copy forwarded to:-

- 1 The Geologist (Zone-III) Himachal Pradesh for information and necessary action please.
- 2 The Nodal Officer-cum-Assistant Environment Engineer, Himachal Pradesh State Pollution Control Board, Baddi w.r.t office letter No. 1289 dated 29.06.2024 and 1414-15 dated 06.07 2024 for information and further necessary action in the matter please.

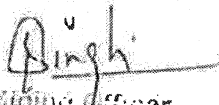
(Harvinder Singh)  
Mining Officer, Solan  
District Solan, H.P.

**Details of challan in Sheetalpur to Dassomajra Area, Baddi, District-Solan (H.P)**

| S.No. | Name & Address   | Challan No. | Date       | Type of Vehicle     | Environment compensation (As per approach -1) | Remarks (if any) |
|-------|--|-------------|------------|---------------------|---|------------------|
| 1.    | Man Singh S/o Sh. Karam Chand, V.P.O - Haripur Sandholi, Teh - Baddi, Distt- Solan (H.P) | 0299095     | 10.09.2023 | Tractor A/F         | 2,00,000                                      |                  |
| 2.    | Parveen Kumar S/o Tarshcem Lal Vill- Sheetalpur, P.O.- Haripur Sandholi, Teh-Baddi.      | 0299097     | 18.09.2023 | Tractor A/F         | 2,00,000                                      |                  |
| 3.    | Amar Singh, S/o Krishan Dayal, Village- Baddi, Ward No.- 1, Tehsil- Baddi.               | 0295331     | 06.11.2023 | Tractor HP93 0399   | 2,00,000                                      |                  |
| 4.    | Rajesh Mehta S/o Vidhi Chand, Village- kotian, P.O.- Mandhala, Tehsil- Baddi.            | 0299099     | 12.10.2023 | Tipper HR 68C 4455  | 3,00,000                                      |                  |
| 5.    | Manjeet S/o Pal Chand, Village- kenduwal, P.O.- Bhud, Tehsil- Baddi.                     | 0295776     | 21.11.2023 | Tipper A/F          | 3,00,000                                      |                  |
| 6.    | Rajesh Mehta S/o Mandhala, Tehsil- Baddi.  | 0295332     | 21.11.2023 | Tipper HP93 3737    | 3,00,000                                      |                  |
| 7.    | Manjeet S/o Pal Chand, Village- kenduwal, P.O.- Bhud, Tehsil- Baddi.                     | 0295333     | 05.12.2023 | Tipper HP12 H 6972  | 3,00,000                                      |                  |
| 8.    | Kuldeep Singh, S/o Hansraj, Village-Kalyanpur, P.O.- Haripur Sandholi, Tehsil- Baddi.    | 0295334     | 05.12.2023 | Tipper HP12Q 3588   | 3,00,000                                      |                  |
| 9.    | Chaman Lal S/o Shyam, Village-Malpur, P.O- Bhud, Tehsil- Baddi.                          | 0295779     | 16.01.2024 | Tractor HP12 N 7187 | 2,00,000                                      |                  |
| 10.   | Gurmeet Chaudhary S/o Gurudayal Singh, V.P.O.- Haripur Sandholi, Tehsil- Baddi.          | 0182020     | 09.01.2024 | Poklain M/C         | 4,00,000                                      |                  |
| 11.   | Manjeet S/o Pal Chand, Village- kenduwal, P.O.- Bhud, Tehsil- Baddi                      | 0295778     | 09.01.2024 | Tipper A/F          | 3,00,000                                      |                  |
| 12.   | Suleman S/o Rajwali, Village- Sheetalpur, P.O.- Haripur Sandholi, Tehsil- Baddi.         | 0295338     | 06.01.2024 | Tractor A/F         | 2,00,000                                      |                  |
| 13.   | Manjeet S/o Pal Chand, Village- kenduwal, P.O.- Bhud, Tehsil- Baddi                      | 0295780     | 18.01.2024 | Tractor HP 12F 5138 | 2,00,000                                      |                  |

|     |   |         |            |                          |          |  |
|-----|---|---------|------------|--------------------------|----------|--|
| 14. | Bhupender S/o Dalip Chand,<br>Village- Balbirpur, P.O.-<br>Lodhimajra, Tehsil- Baddi      | 0236761 | 05.03.2024 | Tipper<br>HP12 N<br>7187 | 3,00,000 |  |
| 15. | Manohar Lal S/o Karam<br>Chand, Village- Bagheri,<br>P.O.- Kali Bedi, Tehsil-<br>Nalagarh | 0295792 | 06.05.2024 | Tractor<br>AVF           | 2,00,000 |  |
| 16. | Manjeet S/o Pal Chand,<br>Village- kenduwal, P.O.-<br>Bhud, Tehsil- Baddi                 | 0190568 | 16.05.2024 | Poklain<br>M/C           | 4,00,000 |  |
|     |   |         |            |                          |          |  |

The total 16 vehicle constituting 07 no's of Tractor, 07 no's of Tipper and 02 no's Poklain is mentioned as above and the report is submitted for further necessary action.

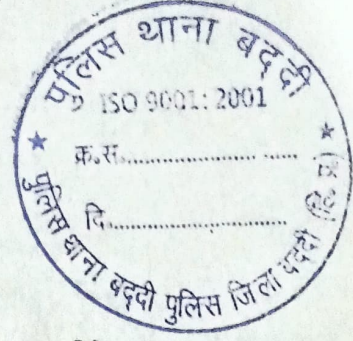
  
Distt. Mining Officer  
SOLAN (H.P.)

| Sr. No. | Name of the party  | Quantity in M.T<br>(Specific Gravity of<br>soil has been taken<br>into account @ 1.8) | Total E.C Calculated<br>as per the approach - 2 | Remarks |
|---------|--|---|---|---------|
|         | As per Letter of Executive Engineer Nalagarh<br>HPPWD Conveyed vide No.<br>PW/NI D/DB/NGT/2022-23-2530-31 Dated-<br>03.07.2024. The total Quantity of Soil Excavated<br>illegally on Baddi Sitalpur Nanowal Road Km.<br>1/900, to 5/300, Portion Shetalpur to Dasomajra is<br>12031.760 cum. | 21660 MT  | 1,11,06,616                                     |         |

| Illustration-2 |           |           |           |           |           |           |           |             |
|----------------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-------------|
|                | D         | D*RF      | 1st year  | 2nd       | 3rd       | 4th       | 5th       | Total       |
| moderate       | 54,15,000 | 27,07,500 | 25,30,374 | 23,66,696 | 22,10,204 | 20,66,794 | 19,32,548 | 1,11,06,616 |

  
Distt. In-charge Officer  
SCLAN (H&S)

SDO  
POLLUTION बढी,  
जिला सोलान हि0प्र01



विषय:- पत्र संख्या O.A. NO. 137/2024/2024- TITLED सरकार बनाम विजय चन्देल के सन्दर्भ में रिपोर्ट।

श्री मान जी,

निवेदन इस प्रकार से है कि आपके कार्यालय द्वारा जारी पत्र संख्या उपरोक्त के सन्दर्भ में निवेदन है कि जो उपरोक्त पत्र के माध्यम से मांगी गई सूचना के सन्दर्भ में निवेदन है कि पुलिस द्वारा अवैध खनन को रोकने के लिए बढी शीतलपुर एरिया में समय-2 पर प्रभावित तरीके से गश्त की जाती रही है तथा दौराने गश्त पुलिस द्वारा शीतलपुर क्षेत्र में वर्ष 2023-24 में कुल 25 चालान माईनिंग एक्ट के तहत किए जाकर कुल राशि मुबलग 2,94,000/- रुपये वसूल की गई है तथा दिनांक 03.10.2023 के बाद से अब तक शीतलपुर एरिया में कुल 05 चालान माईनिंग एक्ट के तहत किए जाकर कुल राशि मुबलग 65,000/- रुपये वसूल की गई है।

चालान डिटेल :-

| Sr.No. | CHALLAN NO. | VEHICLE                 | NAME & ADRSS OF OFENDER   | FINE    |
|--------|-------------|-------------------------|---|---------|
| 1      | 0285874     | PB 12 AG 3104           | TALIB HUSSAN R/O KHOL BELI PO<br>MANPURA TEH NALAGARH DISS<br>SOLAN                           | 5000/-  |
| 2      | 0182446     | PB12AF5128 /<br>TRACTOR | HANS RAJ S/O NEK RAM R/O .NO 2<br>BADDI DISTT SOLAN HP  | 5000/-  |
| 3      | 0209904     | HP12L-6252 /<br>TRACTOR | KASAM S/O KISHAN LAL C/O NIRAMAL<br>SINGH R/O DASOMAJRA PO BHUD THE.<br>BADDI DISTT. SOLAN HP | 5000/-  |
| 4      | 0209906     | HR46C8345/TIP<br>PER    | ARJUN S/O MANDAVAR R/O<br>KISHANPURA THE. BADDI DISTT<br>SOLAN HP                             | 25000/- |
| 5      | 0209907     | HR58B1174/TIP<br>PER    | ASHANI KUMAR S/O VIJAY KUMAR<br>VPO BHUD THE. BADDI DISTT SOLAN<br>HP                         | 25000/- |
| 6      | 0209908     | HP12A1249/TIP<br>PER    | JASNT SINGH S/O RAMNATH R/O<br>KOTALA PO BAROTIALA THE. BADDI<br>DISTT SOLAN HP               | 15000/- |
| 7      | 0209909     | HR49G4901/TR<br>ACTOR   | JITENDER SINGH S/O GURAM SINGH<br>R/O PAPLOHA TEH KALKA DISTT<br>PANCHKULA                    | 5000/-  |
| 8      | 0209910     | PB11AB-<br>2061/TRACTOR | MANISH KUMAR S/O HEM RAJ R/O<br>TAGARA THE. KALKA DISTT<br>PANCHKULA HR                       | 5000/-  |
| 9      | 0182450     | A/F/ TRACTOR            | SOHAN LAL S/O SOMNATH<br>R/OKENDUALA PO BHUD TEH. BADDI<br>DISTT SOLAN HP                     | 5000/-  |

|    |         |                        |   |         |
|----|---------|------------------------|---|---------|
| 10 | 0209918 | A/F/TRACTOR            | SULEMAN S/O RAJBALI ALAM R/O<br>SITALPUR TEH BADDI DISTT SOLAN                          | 5000/-  |
| 11 | 0209919 | HP 12 5991             | SUKH RAM S/O BALAK RAM R/O<br>LADEAL PO HARIPUR SNADOL TEH<br>BADDI DISTT SOLAN HP      | 5000/-  |
| 12 | 0209921 | HR49B9962/TR<br>ACTOR  | GURMEL S/O FAKIR CHAND R/O<br>DARBAS KOKGHRA TEH BADDI DISTT<br>SOLAN HP                | 5000/-  |
| 13 | 0209922 | HR68G-<br>3529/TIPPER  | RAKESH KUMAR S/O RAM SAVROOP<br>R/O GANESHPUR MORIYA CRIC<br>PINJAUR DISTT PANCHKULA HR | 25000/- |
| 14 | 0219527 | A/F/TRACTOR            | AMRA S/O SITA RAM R/O KHOKHRA<br>THE BADDI DISTT SOLAN HP                               | 5000/-  |
| 15 | 0219532 | PB10HB5938/TI<br>PPER  | NISHAR AHMAD S/O LIYAK ALI R/O<br>CHITKUT TANGDAAR THE.<br>TANGDAAR DISTT KUPBADA JK    | 25000/- |
| 16 | 0219533 | HP12P-<br>8323/TIPPER  | AVTAR S/O PRATAP CHAND R/O<br>HANDA KHUNDI PO MANPURA THE.<br>BADDI DISTT SOLAN HP      | 25000/- |
| 17 | 0219534 | PB12AE7139/TR<br>ACTOR | SOHAN LAL S/O KENDUALA PO BHUD<br>THE. BADDI DISTT SOLAN HP                             | 4500/-  |
| 18 | 0219537 | PB10GE8109/<br>TIPPER  | NISHAR AHMAD S/O LIYAK ALI R/O<br>CHITKOT PO TANGDHAR THE.<br>KARANA DISTT KUPARA J&K   | 25000/- |
| 19 | 0219538 | PB12AE7139/<br>TRACTOR | SOHAL LAL S/O SOM NATH R/O<br>KENDUALA PO BHUD TEHSIL BADDI<br>DISTT SOLAN HP           | 4500/-  |
| 20 | 0219549 | AF/TRACTOR             | SHYAM LAL S/O RAM SINGH R/O<br>KENDUALA PO BHUD TEHSIL BADDI<br>DISTT SOLAN HP          | 5000/-  |
| 21 | 0209133 | PB10HA7154/TI<br>PPER  | DAVINDER S/O MEHAR CHAND R/O<br>TALADA PO KAMA DEVI DISTT<br>HOSHIYARPUR PB             | 25000/- |
| 22 | 0209134 | PB10HG6854/TI<br>PPER  | DINESH KUMAR S/O RAMBILAS R/O<br>KHER KHERA PO ASNAER DISTT<br>JHIVAADA RJ              | 25000/- |
| 23 | 0202882 | HR49J8652/TRA<br>CTOR  | NIHAL SINGH S/O DEV SINGH R/O<br>KHOKHARA PO NANKPUR THE KALKA<br>DISTT PANCHKULA HR    | 5000/-  |
| 24 | 0209147 | AF/TRACTOR             | MANISH KUMAR S/O DES RAJ R/O<br>KALYANPUR THE BADDI DISTT SOLAN<br>HP                   | 5000/-  |
| 25 | 0209148 | HP12F7701/TRA<br>CTOR  | NARESH KUMAR S/O GANG SINGH R/O<br>KENDUALA PO BHUD TEHSIL BADDI<br>DISTT SOLAN HP      | 5000/-  |

अतः रिपोर्ट जनाब की सेवा में प्रेषित है।

पु.स.प.  
S.P.O.  
POLICE STATION, BADDI  
POLICE DISTT. BADDI  
DISTT. SOLAN (H.P.)

*Pare as above*



H.P. STATE POLLUTION CONTROL BOARD,  
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi  
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374-

Annexure-6

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024 1815-17

Dated:- 06.08.24

To

The Deputy Chief Engineer (Construction-II),  
Near Railway Hospital, Northern Railway Colony,  
Sector-13, Chandigarh-160102 ([dycecu2cdg@gmail.com](mailto:dycecu2cdg@gmail.com))

Subject: O.A. No. 137/2024 titled Vijay Chandel v/s State of H.P. & ors. before Hon'ble NGT.

Sir,

This is in continuation to this office letter No. 1254-56 dated 26-06-2024 whereby it was requested to submit the supporting documents which verifies the legality of the source and Detailed Project Report But you have only submitted the bills which were being raised by your contractor alongwith some permission which have been obtained by them.

Upon scrutinizing the submitted documents, it has been observed that permission for 1.38,288 cum has been obtained from Mining officer, Mines & Geology Deptt. Panchkula, whereas bills for 1.47,740 cum were submitted. Despite numerous correspondences from this office, you have failed to provide the requisite details, preventing the Joint Committee from finalizing the report. The Hon'ble National Green Tribunal took cognizance of this on 31-07-2024, and the case is now listed for 16-08-2024.

You are hereby again requested to submit the Detailed Project Report alongwith supporting documents verifying the legality of the source of muck/soil used for filling /laying of Railway line in the length falling within Himachal Pradesh by 08-08-2024 by 11:30 AM, both as a hard copy and via email to [pcbroaddi1@gmail.com](mailto:pcbroaddi1@gmail.com).

In the eventuality of non-submission of report if any adverse orders passed by the Hon'ble NGT, the responsibility shall lie upon your office.

Yours faithfully,

(Er. Abhay Gupta).

Nodal Officer-cum-Assistant Environmental Engineer,

HPSPCB Baddi.

Copy to:

1. The Member Secretary, HPSPCB for information please.
2. The Sub Divisional Magistrate for information please.

(Er. Abhay Gupta).

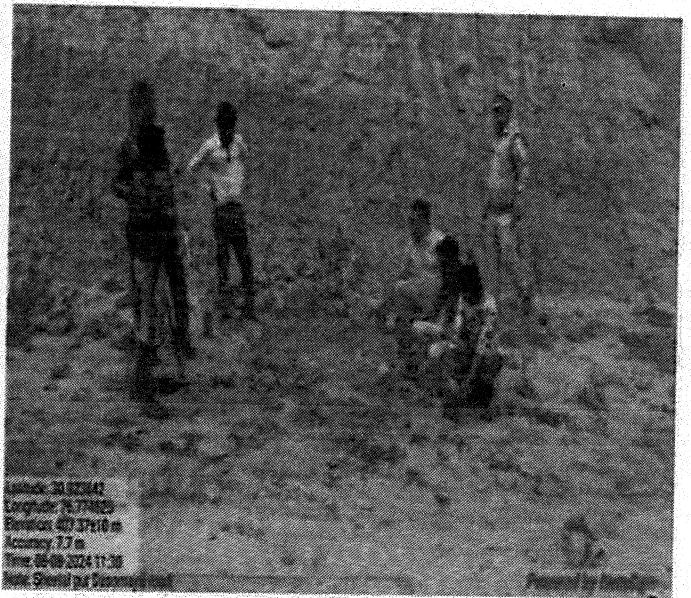
Assistant Environmental Engineer, HPSPCB, Baddi.

Annexure-7

# Plantation Photographs



# Plantation Photographs



# Plantation Photographs





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Annexure-R-5/2

उप-मुख्य अभियंता

निर्माण-II, चंडीगढ़

P &amp; T No. - 0172-2732613

उत्तर रेलवे

Mobile No- +91-9779230217

NORTHERN RAILWAY

Email:- dycec2cdg@gmail.com

No. 74-A/CS/C-II/CDG

Dated: 26.11.2024

**Regional Officer,**  
Himachal Pradesh Pollution Control Board,  
Baddi

**Sub:** Issuance of consent/clearance & NOC to execute the work by procuring the soil and other mineral for construction of Chandigarh-Baddi new Broad Gauge Railway line project.

**Ref:** Principal Bench, New Delhi, NGT orders dated: 24.10.2024.

With reference to the above subject, it is to inform you that the work of construction of Chandigarh-Baddi new Broad Gauge Rail Line project is in progress. It is a jointly funded project of Govt. of India (Railway) and State of Himachal Pradesh on 50:50 cost sharing basis. The construction work for this project is already in progress using all the raw materials being procured after obtaining mandatory permissions from concerned authorities.

Detailed statement showing the permissions obtained for procurement of earth is as under ( Copies Attached).

| Date of Permit | Mining Permits Obtained (MT) | Mining Permits Obtained (Cum) | Authority issuing Permits            | Agency to whom permits issued |
|----------------|------------------------------|-------------------------------|--------------------------------------|-------------------------------|
| 16.12.2022     | 14782                        | 9204                          | Mining officer, Panchkula            | M/s SCL                       |
| 13.01.2023     | 49992                        | 31128                         | Director of Industries, H.P., Shimla | Sh. Gurdyal Singh             |
| 20.01.2023     | 26730                        | 16644                         | Mining officer, Panchkula            | M/s SCL                       |
| 03.03.2023     | 5940                         | 3699                          | Mining officer, Panchkula            | Rajinder Kumar                |
| 28.03.2023     | 48460                        | 30174                         | Mining officer, Panchkula            | M/s SCL                       |
| 31.03.2023     | 2864                         | 1783                          | Mining officer, Panchkula            | Sai Carriage Cont.            |
| 03.04.2023     | 29273                        | 18227                         | Mining officer, Panchkula            | Sai Carriage Cont.            |
| 04.05.2023     | 24502                        | 15257                         | Mining officer, Panchkula            | M/s SCL                       |
| 11.05.2023     | 5940                         | 3699                          | Mining officer, Panchkula            | Rajinder Kumar                |
| 12.05.2023     | 11640                        | 7248                          | Mining officer, Panchkula            | M/s Neel Kanth                |
| 31.05.2023     | 23814                        | 14828                         | Mining officer, Panchkula            | M/s SCL                       |
| 03.07.2023     | 58212                        | 36247                         | Mining officer, Panchkula            | M/s Neel Kanth                |
| 11.10.2023     | 7457                         | 4643                          | Mining officer, Panchkula            | M/s Neel Kanth                |


|            |       |       |                       |         |
|------------|-------|-------|-----------------------|---------|
| 09.07.2024 | 27000 | 16812 | Mining officer, Solan | M/s SCL |
|------------|-------|-------|-----------------------|---------|

Hon'ble NGT, taking the cognizance of the complaint made by Sh. Vijay Chandel s/o Sh. Dasaundi Ram, for alleged illegal mining along Baddi-Sheetalpur road, on 24.10.2024 (Copy attached) passed an order stating that:

*"However, since ex-facie we are satisfied that in the present case, Railway Authorities in execution of project in question have utilized mineral procured without complying with Environmental Laws, we hereby direct that in execution of project in question, no mineral of whatever kind shall be utilized by Railway Authorities unless concerned Regional Officer, Pollution Control Board and concerned District Magistrate are satisfied that mineral has been procured by complying with all Environmental Laws in respect of requisite consent, Clearance and No Objection Certificate, as the case may be, from concerned competent Authorities".*

Therefore, it is requested that in compliance to the directions of Hon'ble NGT, the consent/clearance and NOC as the case may kindly be issued at the earliest, so that the execution of work is not stalled on this account.

DA/- As above

  
29/11/24  
उप-मुख्य अभियंता  
निर्माण-II, चंडीगढ़

**Form PIM-4**  
for excavation of ordinary clay or earth  
(Up to depth of 1.5 meters)

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh applied for the grant of permit of 14782 MT of ordinary clay mineral from the land of Sh/Smt Kashmiri Singh S/o Sh. Som Singh Village Nawanagar, Nanakpur, Panchkula bearing Khasra No. 194, 195 total 13 kanal 3 Marla upto a depth of 4.5 Feet in revenue estate of Village Gorakhnath, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 66117/- vide -GRN NO. 97279804 Dated 16.12.2022 and Security amount of Rs. already paid GRN NO. Dated & TCS Rs. 1310 vide challan No 70234, BSR code-510011 date 16.12.2022.

The permission is hereby granted for disposal of 14782 MT ordinary clay from land having area/dimension (365x198x4.5 Ft ) for a Period starting from 16.12.2022 to 31.12.2022 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 4.5 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.

11. The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
12. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixth days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

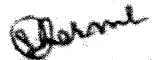
Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be upto **16.12.2022** to **31.12.2022** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.850816 & 76.850808**.

नोट यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

(1) आप अपने प्रमिट धीन क्षेत्र से किसी भी वाहन को बिना भार पर्वी जारी किए खनिज से भर कर ना निकलने देवे।

(2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाए तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाएं।


  
Mining Officer  
Mines & Geology Deptt.  
Panchkula

Endstt. No. STP/PKI/ 3010

Dated: 14/12/2022

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

  
Mining Officer  
Mines & Geology Deptt  
Panchkula

**Order**

Whereas, Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. has requested to accord the permission to sell the raw material generated during the plot development for construction of leveling of land over Khasra No. 466, 468 and 469 measuring 13-17 bighas, falling in mauza Khol, Tehsil Baddi, Distt. Solan H.P.

Whereas, the proposal was sent to Mining Officer, Solan to conduct the joint inspection to verify genuineness of activities and quantification of the material generated during the above said activity through the Joint Inspection Committee as per the provisions contained in the Rule-33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified/assessed the stock to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) of useable minor mineral i.e sand and soil which was stacked at the site.

Hence, on the basis of recommendations of the Joint Inspection Committee, you are hereby authorized to issue permission to sell the useable minor mineral i.e sand and soil and the excavated mineral which has been stacked on the site calculated by the Assistant Engineer, HPPWD to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) for a period of 3 months or till the material is exhausted, whichever is earlier in favour of Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. under Rule-33 of the ibid rule, subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/clearance/NOC, if any required from the concerned departments/agencies w.r.t. the above project activities are complied/obtained by the project proponent.

The permission holder shall use the above mentioned material which is stacked at site.

- 4 That the permission holder should not be allowed to sell the raw mineral outside the State.
- 5 The above permission shall not construed to be license to carry out mining activity in contravention to all prevailing Rule/regulation and is being issued only to dispose of already stacked mineral under Rule-33.
- 6 That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
- 7 In case the permission holder is found indulged in illegal mining activities, the said permission may be suspended immediately followed by initiating legal action against permission holder as per existing provision.


The Mining Officer,  
Solan, Distt. Solan, H.P.


9903

Endst: No. Udyog-Bhu(Khani-4) Laghu-103-2022

Copy to the following for information & necessary action:-

1. The Tehsildar, Baddi, Distt. Solan, H.P. w.r.t. joint inspection report dated 27.12.2022.
2. The Assistant Engineer, H.P.P.W.D, Sub-Division, Solan, Tehsil Baddi, Distt. Solan, H.P. w.r.t. Joint inspection report dated 27.12.2022
3. Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. for information.
4. Guard file.

  
Director of Industries,  
Himachal Pradesh.  
dated 13-01-2023.

  
Director of Industries,  
Himachal Pradesh.

**Form PIM-4**  
**for excavation of ordinary clay or earth**  
**(Up to depth of 1.5 meters)**

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh applied for the grant of permit of 26730 MT of ordinary clay mineral from the land of Sh/Smt Krishan W/o Kuldeep Singh, Vill-Johluwal District Panchkula bearing Khasra No. 176, 177, 179, 180, 182, 184, 186, 187, 189, 190, 191, 192, 199 total 24 kanal upto a depth of 4.5 Feet in revenue estate of Village Khasra no 176, 177, 179, 180, 182, 184, 186, 187, 189, 190, 191, 192, 199 24 Kanal Vill-Gorakhnath, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 118612/- vide -GRN NO. 98275148 Dated 13.01.2023 and Security amount of Rs. already paid GRN NO. 98006930 Dated 05.01.2023 & TCS Rs. 2360 vide challan No 70979, BSR code-510308 date 13.01.2023.

The permission is hereby granted for disposal of 26730 MT ordinary clay from land having area/dimension (660x198x4.5 Ft) for a Period starting from 20.01.2023 to 20.03.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 4.5 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.

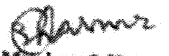
11. The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
12. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixth days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be upto **20.01.2023** to **20.03.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.9000655 & 76.804423**.

नोट:- यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विवागीय या गैर विवागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

- (1) आप अपने प्रमिट धीन क्षेत्र से किसी भी वाहन को बिना भार पर्वी जारी किए खनिज से भर कर ना निकलने देंगे।
- (2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाएँ तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाएँ।

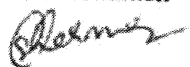
  
Mining Officer  
Mines & Geology Deptt.  
Panchkula

Endstt. No. STP/PKI/ 12 |

Dated: 20-01-2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

  
Mining Officer  
Mines & Geology Deptt.  
Panchkula

CAF Pin: 1620369141  
PAN No: COOPK8507A

STP/Permit No. 648

Memo No: STP/Pkl/ 673  
Dated: 03/03/2023

**Form PIM-4**  
**for excavation of ordinary clay or earth**  
**(Up to depth of 1.5 meters)**

Whereas M/s/Sh/Smt Rajinder Kumar S/o Jeet Ram, vill-Sukhomajri, Panchkula applied for the grant of permit of 5940 MT of ordinary clay mineral from the land of Sh/Smt Sikrit Kapil S/o Lalit Mohan Kapil, Vill-Lehronadi bearing Khasra No. 26 total 8 kanal upto a depth of 3 Feet in revenue estate of Village Lehronadi, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 27136/- vide -GRN NO. 99935169 Dated 03.03.2023 and Security amount of Rs. 13068 vide -GRN NO 99935506 Dated 03.03.2023 & TCS Rs. 550 vide challan No 70979, BSR code-05100117 date 03.03.2023.

The permission is hereby granted for disposal of 5940 MT ordinary clay from land having area/dimension (220x198x3 Ft) for a Period starting from 03.03.2023 to 31.03.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 3 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.
11. The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.

12. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

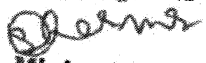
Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be upto **03.03.2023** to **31.03.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.53'31.628 & 76.48'42.157**.

नोट: यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

(1) आप अपने प्रमिट क्षेत्र से किसी भी वाहन को बिना मार पर्यी जारी किए खनिज से भर कर ना निकलने देंगे।

(2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाएं तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाएं।

  
Mining Officer  
Mines & Geology Deptt.  
Panchkula

Endstt. No. STP/PKI/

474

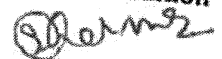
Dated: 03/03/2023

A copy is forwarded to the following for information please.

1 Sub Divisional Magistrate, Panchkula/ Kalka.

2 Police Station/Chowki Kalka.

3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

  
Mining Officer  
Mines & Geology Deptt  
Panchkula

CAF Pin: 5036609682  
PAN No: AAXPJ7100K

STP/Permit No, 676

Memo No.: STP/Pk/1661  
Dated: 28/3/2023

**Form PIM-4**  
**for excavation of ordinary clay or earth**  
**(Up to depth of 1.5 meters)**

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-20C Chandigarh. applied for the grant of permit of 48460MT of ordinary clay mineral from the land of Sh/Smt Lalit Mohan Kapil S/o Sh. Krishan Dev Kapil Village Lahrondi, Kalka, Panchkula bearing Khasra No. 26 total 5 Acre 4 Kanal upto a depth of 4.45 Feet in revenue estate of Village Village Lahrondi Kalka, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 427888/- vide -GRN NO. 10545085 Dated 20.03.2023 and Security amount of Rs. already paid vide -GRN NO Dated & TCS Rs. 8540 vide challan No 70979, BSR code-05103087 date 20.03.2023.

The permission is hereby granted for disposal of 48460MT ordinary clay from land having area/dimension (1210x198x4.45 Ft) for a Period starting from 28.03.2023 to 10.05.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 4.45 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three ft.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.
11. The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.

12. In case of any default in due observance of the terms and conditions of this permit, the payment of the instalment on due date, the permit may be cancelled by the Director or any officer authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be deposited for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be up to 28.03.2023 to 10.05.2023 starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from District Magistrate Panchkula regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Health Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is 30.5324816 & 76.4835079.

नोट: यदि प्रमिट में उक्त शर्तों के बारे में कोई भी सरकारी विवादात्मक या गैर विवादात्मक विवाद कब्र खोजा है या होता है तो आप को सूचित किया जाएगा।

- (1) काम करने प्रमिट क्षेत्र से किसी भी वाहन को बिना भार नहीं जारी किए कर्मियों से नर कर या निकलने देंगे।
- (2) यदि प्रमिट की शर्तों या प्रमिट समझौते के पालने उल्लंघन की जाती है जो तुरंत इस कार्यालय को अवगत करवाना होगा और यदि आवश्यक है तो कार्यालय में पकड़ा जाएगा।

*Palme*  
Mining Officer  
Mines & Geology Deptt.  
Panchkula

Endstt. No. STP/PK/662

Dated: 28/3/2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

*Palme*  
Mining Officer  
Mines & Geology Deptt.  
Panchkula

487

M.No.9876026912. 9988927369

**SAI CARRIAGE CONTRACTOR**

Deals in : All kinds of Sand, Bajri, Bricks, Gatka, JCB &amp; Tipper.

SCO : 315, Green City, Dhakoli, (Punjab)

Ref No. *S/Ref/1.79....*Dated : *06/04/2023....*

Sub:-Permit No. STP.682 issued by Mining Officer, Panchkula for disposal of 2864 M.T.Soil/Earth

Dear Sir,

**SAI CARRIAGE CONTRACTOR**

We are pleased to inform you that our company, holds the mining permission and permit 2864 MT. of mineral extractions (soil) from the land located at Plot no 18 Sector 5 Panchkula. We here by declare that we have sold the complete produce (soil) excavated against the said permit to Singla Constructions Limited to construct railway track embankment at their on-going Railway site at Baddi.

We here by further declare that we have sold all the rights regarding making excavation and carriage of excavated material disposal of which has been permitted, as per above permit.

As per the terms of our agreement, SCL will compensate us with a amount @5.0 Rupees per Cu ft.

This agreement is in line with all regulatory compliances and approvals from relevant authorities.

We hereby confirm our commitment to extend our full cooperation to Singla Constructions Ltd for the successful execution and completion of the project.

Thank you for your cooperation

Yours truly

*Randeep Jeyan*

(Authorized Signatory)

CAF Pin: 10982248842  
PAN No: CCXPP5231K

STP/Permit No. 682

Memo No.: STP/Pkl/ 682  
Dated: 31/03/2023

Form PIM-6  
(See rule 32(2))

Standard permits for the grant of permission for disposal of mineral extracted incidental to developmental activities.

Whereas M/s Sai Carriage Contractors, SCO 315 Green City Dhakoli, SAS Nagar, Punjab applied for the grant of a permit for disposal of GSB 3600 MT and 2864 MT ordinary clay to be excavated/removed from Plot no 18 Sector no 5 Panchkula under Rule 32 (1) of State Mining Rule 2012. The applicant has/have paid advance royalty Plus STP fees total amounting to Rs. 238602/- vide GRN No. 100985036 dated 31.03.2023 and Security amount to Rs. already paid/- vide GRN No. dated & TCS Rs. 4800/- vide Challan no. 71025, BSR Code-0510011 dated 31.03.2023.

2. The permission is hereby granted for disposal of GSB 3600 MT and ordinary clay 2864 MT (total quantity of 6464 MT) having area dimension [120x75x15 & GPS Coordinates 30.698045 & 76.853808] for a period starting from 31.03.2023 to 30.04.2023 to be excavated/ removed from the aforesaid area subject to the condition that the holder will abide by the safety guards for such excavation of removal.
3. The permit holder shall transport/disposed off the ordinary clay/stone/sand/earth from the site of the excavation only by issuing a Mineral Transit pass in Daylight.
4. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of the excavation only by issuing a Mineral Transit pass with sprinkling of water in the way of vehicles & in non compliance of said condition necessary action as per rule may be taken against you.
5. The amount security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
6. Any sum due from the permit holder shall be recovered from him as an arrear of Land Revenue.
7. The permission is valid from 31.03.2023 to 30.04.2023.
8. The permit holder have been directed to deposit the detail of sold GSB mineral E-rawana after the expiry of said permit otherwise in non-compliance of security may be forfeited.

*Sharma*  
Mining Officer  
Mines and Geology Deptt.  
Panchkula

Endst. No. STP/PKL/ 683

Dated: - 31/03/2023

A copy is forwarded to the following for kind information please.

1. Sub Divisional Magistrate, Kalka/Panchkula.
2. Police Station/ Chowki Sector 5, Panchkula
3. Field Checking Team District Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

*Sharma*  
Mining Officer  
Mines and Geology Deptt.  
Panchkula

M.No.9876026912. 9988927369



# SAI CARRIAGE CONTRACTOR

Deals in : All kinds of Sand, Bajri, Bricks, Gatka, JCB & Tipper.

SCO : 315, Green City, Dhakoll, (Punjab)

Ref No. *S/A/184*.....

Dated : *12/04/2023*.....

**Sub:-Permit No. STP. 683 issued by Mining Officer, Panchkula for disposal of 29273 M.T.Soil/Earth**

Dear Sir, **SAI CARRIAGE CONTRACTOR**

We are pleased to inform you that our company, holds the mining permission and permit 29273 MT. of mineral extractions (soil) from the land located at Plot no HS1 Sector 6 MDC Panchkula. We here by declare that we have sold the complete produce (soil) excavated against the said permit to Singla Constructions Limited to construct railway track embankment at their on-going Railway site at Baddi.

We here by further declare that we have sold all the rights regarding making excavation and carriage of excavated material disposal of which has been permitted, as per above permit.

As per the terms of our agreement, SCL will compensate us with a amount @5.0 Rupees per Cu ft.

This agreement is in line with all regulatory compliances and approvals from relevant authorities.

We hereby confirm our commitment to extend our full cooperation to Singla Constructions Ltd for the successful execution and completion of the project.

Thank you for your cooperation

Yours truly

*Pandup Verma*

(Authorized Signatory)

CAF Pin: 2802194753  
PAN No: CCXPP5231K

STP/Permit No. 683

Memo No.: STP/PK/ 692  
Dated: 03/04/2023

**Form PIM-6**  
**(See rule 32(2))**

Standard permits for the grant of permission for disposal of mineral extracted incidental to developmental activities.

Whereas M/s Sai Carriage Contractors, SCO 315 Green City Dhakoli, SAS Nagar, Punjab applied for the grant of a permit for disposal of GSB 7000 MT and 29273 MT ordinary clay to be excavated/removed from Plot No HSI Sector-6 MDC Panchkula under Rule 32 (1) of State Mining Rule 2012. The applicant has/have paid advance royalty Plus STP fees total amounting to Rs. 567302/- vide GRN No. 101112674 dated 03.04.2023 and Security amount to Rs. Already paid/- vide GRN No. dated & TCS Rs. 11350/- vide Challan no 0, BSR Code-0290071 dated 03.04.2023.

2. The permission is hereby granted for disposal of, GSB 7000 MT and ordinary clay 29273 MT (total quantity of 36273 MT ) having area dimension (280x200x14. & GPS Coordinates 30.727958 & 76.847929) for a period starting from 03.04.2023 to 31.05.2023 to be excavated/ removed from the aforesaid area subject to the condition that the holder will abide by the safety guards for such excavation of removal.
3. The permit holder shall transport/disposed off the ordinary clay/stone/sand/earth from the site of the excavation only by issuing a Mineral Transit pass in Daylight.
4. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of the excavation only by issuing a Mineral Transit pass with sprinkling of water in the way of vehicles & in non compliance of said condition necessary action as per rule may be taken against you.
5. The amount security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
6. Any sum due from the permit holder shall be recovered from him as an arrear of land Revenue.
7. The permission is valid from 03.04.2023 to 31.05.2023.
8. The permit holder have been directed to deposit the detail of sold GSB mineral E-rawana after the expiry of said permit otherwise in non-compliance of security may be forfeited.

*[Signature]*  
Mining Officer  
Mines and Geology Deptt.  
Panchkula

Endst. No. STP/PKL/ 693

Dated: 03/4/2023

A copy is forwarded to the following for kind information please.

1. Sub Divisional Magistrate, Kalka/Panchkula.
2. Police Station/ Chowki MDC Sector-6, Panchkula
3. Field Checking Team District Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

*[Signature]*  
Mining Officer  
Mines and Geology Deptt.  
Panchkula

CAF Pin: 3544266705  
PAN No: AAXPJ7100K

STP/Permit No. 726

Memo No.: STP/Pkl/ 984  
Dated: 04-05-2023

**Form PIM-4**  
**for excavation of ordinary clay or earth**  
**(Up to depth of 1.5 meters)**

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh, applied for the grant of permit of 24502 MT of ordinary clay mineral from the land of Sh/Smt Lalit Mohan Kapil S/o Sh. Krisban Dev Kapil Village Lahrondi, Kalka, Panchkula bearing Khasra No. 26 total 2 Acre 6 Kanal upto a depth of 4.5 Feet in revenue estate of Village Village Lahrondi Kalka, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. already paid STP no 676 dt. 28.03.2023 /- vide -GRN NO. Dated and Security amount of Rs. already paid vide -GRN NO Dated & TCS Rs. vide challan No 00836, BSR code-7 date .

The permission is hereby granted for disposal of 24502 MT ordinary clay from land having area/dimension (605x198x4.45 Ft) for a Period starting from 28.04.2023 to 28.05.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Depart
5. tment or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
6. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
7. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
8. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
9. The depth of the pit below surface shall not exceed 4.5 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
10. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.

11. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.
12. The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
13. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixth days, notice of ten days shall be given before taking decision on cancellation of permit.
14. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
15. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.


**Note:-** The above permission is granted subject to following conditions:-

1. Period of permit will be up to **28.04.2023** to **28.05.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.5324816 & 76.4855079**.

**नोट:** यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो अपन स्वयं जिम्मेदार होंगे।

(1) आप अपने प्रमिट धीन क्षेत्र से किसी भी वाहन को बिना भार पर्वी जारी किए खनिज से भार कर या निकालने देंगे।

(2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले खज ली जाती है जो तुलना इस कार्यलय की अवगत करवाए तथा मूल प्रमिट वापिस इस कार्यलय में जमा करवाए।


  
Mining Officer  
Mines & Geology Deptt.  
Panchkula

Endstt. No. STP/PKI/ 985

Dated: 04-05-2023

A copy is forwarded to the following for information please.

1. Sub Divisional Magistrate, Panchkula/ Kalka.
2. Police Station/Chowki Kalka.
3. Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

  
Mining Officer  
Mines & Geology Deptt.  
Panchkula

CAF Pin: 8206068016  
PAN No: COOPK8507A

STP/Permit No. 744

Memo No.: STP/Pkl/10412  
Dated: 11-5-2023

**Form PIM-4**  
**for excavation of ordinary clay or earth**  
**(Up to depth of 1.5 meters)**

Whereas M/s/Sh/Smt **Rajinder Kumar S/o Jeet Ram, vill-Sukhomajri, Panchkula**, applied for the grant of permit of **5940 MT** of ordinary clay mineral from the land of **Sh/Smt Sikrit Kapil S/o Lalit Mohan Kapil, Vill-Lehronadi** bearing Khasra No. **26** total **8** kanal upto a depth of **3 Feet** in revenue estate of Village **Lehronadi, Distt Panchkula** under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to **Rs.1000 /-** vide -GRN NO. **102255275** Dated **05.05.2023** and Security amount of Rs. **already paid** vide -GRN NO Dated & TCS Rs. vide challan No, BSR code- date. *Royalty already paid STP no 691.*

The permission is hereby granted for disposal of **5940 MT** ordinary clay from land having area/dimension **(220x198x3 Ft)** for a Period starting from **09.05.2023** to **08.06.2023** subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
6. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
7. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
8. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
9. The depth of the pit below surface shall not exceed **3 Feet** from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three feet.
10. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.
11. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.

12. The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
13. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
14. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
15. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

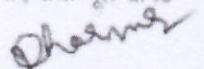
Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be up to **09.05.2023** to **08.06.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.53'31.628 & 76.48'42.157**.

नोट: यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

(1) आप अपने प्रमिट क्षेत्र से किसी भी वाहन को बिना भार पर्वी जारी किए खनिज से भर कर ना निकलने देंगे।

(2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले उठा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाए तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाए।



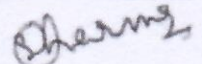
Mining Officer  
Mines & Geology Deptt.  
Panchkula

Endstt. No. STP/PKI/1043

Dated: 11-5-2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate, Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.



Mining Officer  
Mines & Geology Deptt.  
Panchkula

TIN. 06AAVFN0964F12Z

ॐ नमः शिवाय

Cont. No. : 8146883600  
7304000012**NEELKANTH CONSTRUCTION COMPANY**

Deals In : Earthwork, Road and Building Construction

Add. Ramgarh, Panchkula, Haryana

Ref No.....1.....

Date...12/05/23.....

To,

The Project Manager.  
Single Constructions Ltd.  
Baddi Rail line Project.

Sub:- Permit No. STP 757 issued by mining officer, Panchkula for disposal of 11640 M.T. of soil.

Dear Sir,

We are pleased to inform you that our company has permission to mine 11640 M.T. of soil from the land situated at Kona. Village.

We hereby declare that we have sold the said permit to mine the excavated product (soil) to Single Construction of railway track embankment at their ongoing railway site at Baddi.

We also hereby declare that we have sold all rights in respect of carrying out excavation and disposal of excavated material, which is permitted as per the above permit.

As per the terms of our agreement SCI will pay us compensation at the rate of Rs. 3.50 per cubic feet.

This agreement is in conformity with all regulatory compliances and approvals from the concerned authorities.

We confirm our support to Single Construction Ltd. for successful implementation and completion of this project.

For Neelkanth Construction Company  
Partner

*[Signature]*  
Partner

2116167

STP/Permit No. 757

Memo No. STP/PM/ 1088

Dated: 12/05/2023

**Form PM-4**  
**for excavation of ordinary clay or earth**  
**(Up to depth of 1.5 meters)**

Whereas M/s/Sh/Smt. Neelkanth Construction Company with Ramgarh Panchkula, applied for the grant of permit of 11640 MT of ordinary clay mineral from the land of Sh/Smt Satpal S/o Sh Bir Ram, Vill Kona, Panchkula hearing Khasra No. 62/72 total 7Bigha & 7 Biswa upto a depth of 4 Feet revenue estate of Village Kona, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Regulation 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 52220/- vide -GRN No. 102550631 & 102551768 Dated 12.05.2023 and Security amount of Rs. 25610 vide -GRN No. 102550801 Dated 12.05.2023 & TCS Rs. 1030 vide challan No. 05216, DSR code-date 12.05.2023.

- 1. The permission is hereby granted for disposal of 11640 MT ordinary clay from land having dimensions (291x220x4 Ft) for a period starting from 12.05.2023 to 30.06.2023 subject to the following conditions:-
- 2. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site and shall not be using a Mineral Transit pass Day Light with sprinkling of water in the way of trucks & all compliance of said condition necessary action as per rules may be taken against you.
- 3. The holder of the permit shall keep the Government indemnified from third party claims relating to extraction of brick earth from the land for which consumption permit is given.
- 4. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
- 5. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department.
- 6. The holder of the permit shall abide by the terms and conditions stipulated in such permission.
- 7. The permit holder shall not carry out any operations in any area prohibited by any authority, without obtaining prior permission from the concerned authority.
- 8. The permit holder shall not enter and work in any reserved, demarcated or protected forest without obtaining prior written permission of the Forest Department.
- 9. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in charge concerned.
- 10. The depth of the pit below surface shall not exceed 4 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three feet.
- 11. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in charge and followed by termination of permit along with forfeiture of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.

For Neelkanth Construction Company

*[Signature]*  
Partner

CAF Pin: 3510636892  
PAN No: AAXPJ7100K

STP/Permit No. 778

Memo No.: STP/Pkl/ 1718  
Dated: 31-05-2023

**Form PIM-4**  
**for excavation of ordinary clay or earth**  
**(Up to depth of 1.5 meters)**

Whereas M/s/Sh/Smt M/s Singla Construction Limited, sco 22, 23 First floor sector-28C Chandigarh, applied for the grant of permit of 23814 MT of ordinary clay mineral from the land of Sh/Smt Lalit Mohan Kapil S/o Sh. Krishan Dev Kapil Village Lahrondi, Kalka, Panchkula bearing Khasra No. 26 total 2 Acre 6 Kanal upto a depth of 4.5 Feet in revenue estate of Village Village Lahrondi Kalka, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. already paid for STP No 676 dt. 28.03.2023 & /- vide -GRN NO. 102905919 Dated and Security amount of Rs. already paid vide -GRN NO Dated & TCS Rs. vide challan No. 01687, BSR code- date .

The permission is hereby granted for disposal of 23814 MT ordinary clay from land having area/dimension (588x198x4.5 Ft) for a Period starting from 31.05.2023 to 31.07.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Depar
5. tment or Collector of the district concerned,
6. as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
7. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
8. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
9. The permit holder shall repot immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
10. The depth of the pit below surface shall not exceed 4.5 Feet from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
11. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral [Development & Regulation] Act 1957 and rules framed there under.

12. The permit holder shall transport/dispose of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral Transit Pass.
13. The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
14. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer fully authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
15. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
16. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

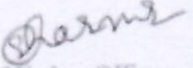
Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be up to **31.05.2023** to **31.07.2023** starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from **District Magistrate Panchkula** regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is **30.5324816 & 76.4855079**.

नोट: यदि प्रमिट में अंकित जमीन के बारे में कोई भी सरकारी विभागीय या गैर विभागीय विवाद पाया जाता है या होता है तो आप स्वयं जिम्मेदार होंगे।

(1) आप अपने प्रमिट क्षेत्र से किसी भी वाहन को बिना बार पसी जारी किए खनिज से भर कर ना निकलने देंगे।

(2) यदि प्रमिट की खनिज मात्रा प्रमिट समय अवधि से पहले खटा ली जाती है जो तुरन्त इस कार्यालय को अवगत करवाए तथा मूल प्रमिट वापिस इस कार्यालय में जमा करवाएं।

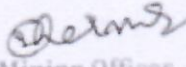
  
Mining Officer  
Mines & Geology Deptt.  
Panchkula

Endstt. No. STP/PKI/ 1719

Dated: 31-05-2023

A copy is forwarded to the following for information please.

- 1 Sub Divisional Magistrate , Panchkula/ Kalka.
- 2 Police Station/Chowki Kalka.
- 3 Field Checking Team Distt. Panchkula with direction to ensure that no terms and condition of the permit is violated by the applicant.

  
Mining Officer  
Mines & Geology Deptt  
Panchkula



CAF Pin: 2204534214  
PAN No: AAVFN0964F

STP/Permit No. 804

Memo No.: STP/Pkl/1909  
Dated: 3/7/2023

**Form PIM-4**  
**for excavation of ordinary clay or earth**  
**(Up to depth of 1.5 meters)**

Whereas M/s/Sh/Smt Neelkanth Construction Company vill Ramgarh Panchkula, applied for the grant of permit of 50212 MT of ordinary clay mineral from the land of Sh/Smt Sita Ram S/o Santu Singh, H.No 35, Nava Nagar, Nanakpur District Panchkula bearing Khasra No. Khasra No 194, 195, 197, 198 total 27 Bige, 17 Biswa upto a depth of 1.5 Meter in revenue estate of Village VIII-Gorakhnath, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 257133 /- vide -GRN NO. 104394132 Dated 26.06.2023 and Security amount of Rs 128567 vide -GRN NO 10439592B Dated 26.06.2023 & TCS Rs. 5150 vide challan No., HSR code- date 26.06.2023.

The permission is hereby granted for disposal of 50212 MT ordinary clay from land having area/dimension (1320x198 (1.5 meter) ft) for a Period starting from 03.07.2023 to 02.10.2023 subject to the condition given below-

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as per rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 1.5 Meter from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three ft.
9. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge shall also recover amount of penalty in accordance with the provisions of mines and mineral (Development & Regulation) Act 1957 and rules framed there under.

10. The Permit holder shall transports/disposed of the ordinary clay/dearth from the site of the excavation, only by issuing a Mineral/Transit Pass.
11. The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the officer in charge.
12. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer duly authorized by him in this behalf by giving one month's notice where the remaining period of the permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/them as an arrear of land Revenue.

Note:- The above permission is granted subject to following conditions:-

1. Period of permit will be up to 03.07.2023 to 02.10.2023 starting from the date on which the permission is granted by the District Magistrate.
2. You are directed to obtain the prior permission from District Magistrate Panchkula regarding execution of above stated work in view of guidelines pertaining for containment of Covid-19.
3. You are also directed to maintain Social distance as per guidelines issued by Ministry of Home Affairs Govt. of India during Excavation, loading and unloading of ordinary clay.
4. The GPS Coordinates of the site is 30.898768 & 76.804538.

नोट: यह अनुमति केवल अर्थात् केवल ही जारी की जा सकती है यदि निम्नलिखित शर्तों का पालन किया जाता है या नहीं है यह अनुमति केवल अर्थात् केवल ही जारी की जा सकती है।

(1) अनुमति केवल अर्थात् केवल ही जारी की जा सकती है यदि निम्नलिखित शर्तों का पालन किया जाता है या नहीं है यह अनुमति केवल अर्थात् केवल ही जारी की जा सकती है।

(2) यह अनुमति केवल अर्थात् केवल ही जारी की जा सकती है यदि निम्नलिखित शर्तों का पालन किया जाता है या नहीं है यह अनुमति केवल अर्थात् केवल ही जारी की जा सकती है।

  
 Mining Officer  
 Mines & Geology Deptt.  
 Panchkula

**SINGLA CONSTRUCTIONS LTD.**

CIN : U45201CH2007PLC031029

**Ref. No. SCL/BGRL/20231017****Dt. 17.10.2023**

To

The Dy. Chief Engineer/C-II,  
Northern Railway,  
Chandigarh

**Subject:** Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

**Ref** Our earlier letter Dated 22.12.2022, 24.01.2023, 05.04.2023, 08.05.2023, 06.06.2023 and 07.07.2023

Dear Sir,

In continuation to above referred letters it is to submit Copy of Form PIM-4 issued vide Memo No. STP/PKL/3372 Dt. 11.10.2023 issued by Mining Officer, Mines & Geological Department, Panchkula issued in favour of M/s Neelkanth Construction Company permitting disposal of 7457 MT ordinary clay.

Requisite royalty & STP fee Rs. 33311/- has already been deposited with the department.

Written undertaking of M/s Neel Kanth Construction Co. pledging to sell the produce of the permit to Singla Construction Co. is also attached pl.

Assuring you of our best services at all times

Yours truly,



GSTIN. 06AAVFN0954F1ZZ

ॐ नमः शिवाय

Cont. No. : 8146883600  
7304000012CAF Pmt  
PAN IN**NEELKANTH CONSTRUCTION COMPANY**

Deals In : Earthwork, Road and Building Construction

Add. Ramgarh, Panchkula, Haryana

Ref No.....3.....

Date.....11/10/23.....

To,

The Project Manager.  
Singla Constructions Ltd.  
Baddi Rail line Project.

S.O:- Permit No. STP 890 issued by mining officer, Panchkula for disposal of 7457 M.T. of soil.

Dear Sir,

We are pleased to inform you that our company has permission to mine 7457 M.T. of soil from the land situated at Gorakhnath village.

We hereby declare that we have sold the said permit to mine the excavated product (soil) to Singla Construction of railway track embankment at their ongoing railway site at Baddi.

We also hereby declare that we have sold all rights in respect of carrying out excavation and disposal of excavated material, which is permitted as per the above permit.

As per the terms of our agreement SCL will pay us compensation at the rate of Rs. 3.50 per cubic feet.

This agreement is in conformity with all regulatory compliances and approvals from the concerned authorities.

We confirm our support to Singla Construction Ltd. for successful implementation and completion of this project.

Thank you for your cooperation.  
For Neelkanth Construction Company

Partner

CAF Pin:  
PAN No: AAVFN0964F

STP/Permit No. 890

Memo No.: STP/Pkl/ 3372  
Dated 11-10-2023

**Form PIM-4**  
**(See Rule 31 (7))**  
Standard form for excavation of ordinary  
clay or earth

Whereas M/s/Sh/Smt Neelkanth Construction Company vill Ramgarh Panchkula, applied for the grant of permit of 7457 MT of ordinary clay mineral from the land of Sh/Smt Sita Ram S/o Santu Singh, H.No 35, Nava Nagar, Nanakpur District Panchkula bearing Khasra No. Khasra No 194, 195, 197, 198, total 27 Bige, 17 Biswe upto a depth of 1.5 meter in revenue estate of Village Gorakhnath, Distt Panchkula under sub rule 31 and 31 (7) of the State Mining Rule 2012. The applicant has paid advance Royalty & STP fees total amounting to Rs. 33311 /- vide -GRN NO. 108187927 Dated 09.10.2023 and Security amount of Rs. 128567 vide -GRN NO 104395928 Dated 26.06.2023 & TCS Rs. 670 vide challan No. 23101100006186ICICI, BSR code-0 date 11.10.2023.

The permission is hereby granted for disposal of 7457 MT ordinary clay for a Period starting from 11.10.2023 to 05.11.2023 subject to the condition given below:

1. The permit holder shall transport/disposed of mineral covered by tarpaulin from the site of excavation only by issuing a Mineral Transit pass Day Light with sprinkling of water in the way of vehicles & non compliance of said condition necessary action as par rules may be taken against you.
2. The holder of the permit shall keep the Government indemnified from third party claims relating the extraction of brick earth from the land for which consumption permit is given.
3. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. That the permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in
6. writing from the concerned authority.
7. The permit holder shall not enter and work in any reserved, demarcated or protected Forest without obtaining prior written permission of the Forest Department.
8. The permit holder shall report immediately all accidents to the Deputy Commissioner and the officer in-Charge, concerned.
9. The depth of the pit below surface shall not exceed 1.5 meter from the adjoining ground level and in any case where sand deposits are found the depth of the pit below surface shall not exceed three fit.
10. The permit holders shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in-Charge and followed by termination of permit along with for feature of security amount, after affording opportunity show cause. In case any mineral is illegally disposed off, the officer in charge

**For Neelkanth Construction Company**



Partner

**SINGLA CONSTRUCTIONS LTD.**

CIN : U45201CH2007PLC031029

Ref. No. SCL/BGRL/20240809

Dt. 09.08.2024.

To

The Dy. Chief Engineer/C-II,  
Northern Railway,  
Chandigarh

**Subject:** Construction of Civil works including Earthwork, Blanketing, Bridges, RUBs, Service & Residential Buildings, Platforms, Foot Over Bridge, Circulating area, Drainage, Protection Works & other miscellaneous and allied works from Km. 24/825 to 28/200 within Himachal Pradesh territory in c/w provision of Chandigarh- Baddi New BG Rail link.

**Ref** Our earlier letter Dated 22.12.2022, 24.01.2023, 05.04.2023, 08.05.2023, 06.06.2023, 07.07.2023 and 17.10.2023

Dear Sir,

In continuation to above referred letters it is to submit Copy of permission letter No. Udyog/SLN/MM/J.I./Singla Construction Ltd./2023-626-628 Dt. 09.07.2024 issued by Mining Officer, Solan, District-Solan in favour of M/s Singal Constructions Limited permitting disposal of 27000 MT minor mineral clay/soil.

Assuring you of our best services at all times

  
Yours truly,

Udyog/ SLN/ MM/ J.I./ Singla Construction Ltd./2023- 626 - 628  
 O/o the Distt. Mining officer, Solan  
 Distt. Solan, H.P.

Solan dated 09- July, 2024

To

M/s Singla Construction Ltd.,  
 SCO 22-23, 1<sup>st</sup> Floor, Sector-28C,  
 Chandigarh-160002

Subject:

Regarding request for permission to remove and shift ordinary soil/ shale.

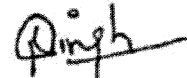
Sir,

This is with reference to the office order Endst. No. Udyog-Bhu(Khani-4)Laghu-377/2024-2319 dated 28.06.2024 from the O/o Geologist (Zone-III), Himachal Pradesh on the subject cited above vide which you are permitted to lift/ sell the minor mineral i.e. clay/ soil generated during the excavation and leveling area 200 x 105 meters and removal of loose earth/ ordinary soil and leveling of ground from the auro textiles, a unit of Yardhman textile limited located at Sai Road, Baddi for which the contract has been awarded to M/s Singla Construction Limited and the useable mineral generated from said site will be used for construction of civil works including Earthwork, Blanketing, Bridges and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 24850 to 28200 within Himachal Pradesh territory in C/W Provision of Chandigarh Baddi New BG Rail link.

In this regard the permission to lift approx. 27000 M.T. of minor mineral clay/ soil generated during levelling works is hereby accorded in your favour with the following conditions:-

1. That you will deposit the royalty in advance along-with taxes.
2. That the permission is valid for the period of three months or the exhaust of minor mineral (clay/ soil), whichever is earlier.
3. That you will only lift the stacked material and not indulge in any fresh excavation/ illegal mining or illegal procurement of material from any other source.

4. That transportation of raw material is prohibited between 8.00 PM to 6 00 AM.
5. That you will properly maintain the record of lifted material.
6. That you will not be allowed to sell the raw material in open market and outside the State by any means.
7. That you will only use the mineral for filling Earthwork in construction of Chandigarh Baddi New BG Rail Link.
8. That for carrying mineral from the above mentioned area you will only use the vehicles bearing Nos. *PB-65AZ-8823, PB-65AZ-8824, PB-65AZ-8825, PB-65AZ-8826, PB-65AZ-9763, PB-65AZ-9837, PB-65AX-3206, PB-65AX-3209, PB-65AX-3210 and PB-65AX-4016* (as per details submitted) otherwise any other vehicle involved shall be penalized as per Rules.
9. That permission is only to dispatch the extracted material in the interest of mineral conservation and this shall not be construed to be license to mining activities.
10. That at any stage if you are found guilty of misusing the permission the said permission will be withdrawn and the actions as per the provisions of law will be Initiated accordingly.

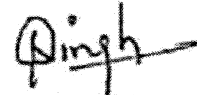


(Harvinder Singh)  
Mining Officer, Solan  
District Solan, H.P.

Endst. No. As above  
Copy forwarded to:-

Dated

1. The Geologist (Zone-III), Himachal Pradesh Shimla for information please.
2. The Mining Inspector, Nalagarh with the directions to visit the site from time to time for checking of record and to ensure that no further extraction could take place.



(Harvinder Singh)  
Mining Officer, Solan  
District Solan, H.P.

Item No. 06

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 137/2024  
( IA NO 342/2024 )

Vijay Chandel

Applicant

Versus

State of Himachal Pradesh &amp; Ors.

Respondent(s)

Date of hearing: 24.10.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Amicus Curiae: Mr. Ritwik Parikh, Advocate

Respondents: Mr. Vaibhav Srivastava, AAG with Ms. Vineeta Tiwari and Ms. Rajnandani Kumari, Advocates for HPPCB  
Ms. Rashmi Malhotra, Advocate for respondent no. 7 and 8 with Deputy CE (Rly).

**ORDER**

1. This original application was registered in exercise of *suo moto* jurisdiction on a letter petition sent by Vijay Chandel and Om Prakash Sharma received by Tribunal on 05.09.2023 wherein complainants have said that in Sheetalpur village, villagers are aggrieved of large-scale ordinary clay mining by using heavy machines like JCB, tipper, etc. These activities have damaged road, emission of dust has caused serious air pollution and due to heavy movement of vehicles transporting mineral, local people are finding unsafe to travel on roads.

2. The complaint was taken note by Tribunal on 19.10.2024 and it found appropriate to implead following as respondents 1 to 6 and issued notices to them to enable them to file their replies:-

1. State of Himachal Pradesh through the Chief Secretary, State of Himachal Pradesh,
2. Director, Geological Wing, Department of Industries, State of Himachal Pradesh,
3. Deputy Commissioner, Solan,
4. Divisional Forest Officer, Solan,
5. Himachal Pradesh State Pollution Control Board (HPSPCB) and
6. Sh. Gurdayal S/o Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, Himachal Pradesh

3. Tribunal also found it appropriate to obtain a factual report for which it constituted a Joint Committee comprising representatives of Director, Geological Wing, Department of Industries, State of Himachal Pradesh, Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB), Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh.

4. Joint Committee was directed to submit its report at least one week before next date.

5. Pursuant to order dated 19.04.2024, Joint Committee report dated 20.05.2024 has been filed through Himachal Pradesh Pollution Control Board (hereinafter referred to as **HPPCB**) stating that Committee made a joint inspection of site on 03.05.2024. Observations, action taken, findings of Joint Committee report read as under:-

**"2.2.1. Finding of the Joint Committee:**

The following are the key findings of the Joint Committee based on the site visit and interaction with concerned officers:

- During the joint inspection applicant Sh. Vijay Chandel was requested by the SDM to apprise the Joint Committee regarding the matter. Sh. Vijay Chandel apprised that Sh. Gurdayal was engaged in the excavation from the roadside hillslope from road leading from Sheetalpur to Dashomajra and soil has been used in the construction of Railway Project i.e. Chandigarh-Baddi Rail Line Project.
- Sh. Gurdayal apprised the committee members that he has obtained permission for Mining and the site is located at Village Khol. The Mining permission dated 14.01.2023 accorded by the Deptt. of Industries is attached as **Annexure-8**. He further submitted that he had not carried out the any excavation between Sheetalpur-Dashomajra road.
- During Joint Inspection, it has been observed that excavation of muck/soil has been carried out between 30.922152°N 76.775254°E to 30.947425°N 76.760506°E comprising of length of approximately 4 Kms along the road. The geo tagged photographs of the site are annexed as **Annexure 9**.
- Mining Officer apprised the committee that no permission has been granted in this stretch for excavation of muck/soil. So in absence of further evidence, it was difficult for the Joint Committee to come to final conclusion who had carried out the excavation from the site in question. Hence, after deliberation, the Joint Committee decided that since the soil/muck which has been excavated and has purportedly been used for construction of railways, it would be appropriate to sought information from the railway department that how much muck has been used in laying/ construction of railway project and to provide the source from which it has been procured. The applicant was also asked to provide documentary, photographic, and video graphic evidence in support of his complaint. Accordingly, for the requirement of above information, following correspondences were made with the concerned authorities and complainant:
  1. The applicant i.e. Sh. Vijay Chandel was asked to provide photographic and video graphic evidence in order to substantiate the complaint (**Annexure-10**).
  2. The Deputy Chief Engineer (Construction-II), Near Railway Hospital, Northern Railway Colony, Sector-13, Chandigarh-160102 was requested to provide the information w.r.t. quantity of muck/soil required/used for filling/laying of Railways line in the length falling within Himachal Pradesh. (**Annexure-11, 12**).
  3. The Executive Engineer, HP Public Work Department was asked to quantify estimated quantity of soil/muck excavated from the site. (**Annexure-13, 14**).

4. The Assistant conservator Forest department was asked to provide information w.r.t. loss caused to environment by damage to trees and green cover. **(Annexure-15)**.
5. The Mining Officer was asked to provide the action taken report w.r.t. complaint of the applicant and details of mining leases or approvals/permissions accorded to Sh. Gurdayal Slo Chhaju Ram, Village Kalyanpur, Post Office Haripur, Sandoli, District Solan, H.P in Nalagarh sub-division and how much material has been excavated from the said sites along with royalty paid on account of valid M-forms **(Annexure-16, 17)**.
6. The SHO Baddi has been requested to provide the action taken report w.r.t. complaint of the applicant **(Annexure-18, 19)**.

### 2.2. Action Taken Report:

- As per report submitted by the ACF, Nalagarh, HP Forest Department vide letter no 14302 dated 09-05-2024 **(Annexure-20)**. It has been stated that there is no demarcated Forest! Un-demarcated forest involved in illegal mining and mining is only along the Sheetalpur-Dasomajra road which is a Shamlat land. It has also been apprised that the above area is not managed by the Forest Department as per approved plan of Nalagarh Forest Division, so no documented information is available with Forest department regarding vegetation type, density and enumeration data of trees etc. During the spot inspection there is no any prominent signage about exact number of trees damage. However, in the month of November, 2023 as reported by RFO, Baddi the incidence of uprooting! damage of trees have been reported against 6 persons. The detail is as below:

| SrNo.       | Name of offender   | Date       | Amount   |
|-------------|--|------------|----------|
| 1.          | Sh. Papu Slo Sh. Chunniblal Village Shitalpur              | 12-11-2023 | 2,371/-  |
| 2.          | Sh. Balvir Singh Slo ShHajara Singh<br>Village<br>Kenduwal | 15-11-2023 | 4,247/-  |
| 3.          | Sh. Manjeet Singh Slo Sh. Pal Chand<br>Village<br>Kenduwal | 18-11-2023 | 4,820/-  |
| 4.          | Sh. Ram Kumar Slo Sh. Parkash Chand Village<br>Kenduwal    | 24-11-2023 | 3,856/-  |
| 5.          | Sh. Ajeb Singh Slo Sh. Kapru Singh Village<br>Kenduwal     | 24-11-2023 | 3,856/-  |
| 6.          | Sh. Shyam Lal Slo Sh Ram Suroop Village<br>Kenduwal        | 24-11-2023 | 3,856/-  |
| Grand Total |  |            | 23,006/- |

- As per report submitted by the SHO, Baddi, the Police has identified 25 instances of illegal mining and transportation in the Sheetalpur

area and imposed fines amounting to total of Rs. 2,94,000/-Annexure-21.

- The applicant was requested to provide photographic and video graphic evidence to substantiate the complaint. The Applicant has provided four photographs. In two photographs excavation is being carried out (but the vehicle doesn't have any number) and in another two photographs photo of trucks has been provided (Annexure-22). The photographs which have been provided are not sufficient to prove that mining has been done by Sh. Gurdayal Singh.
- The Construction Wing, Northern Railway Chandigarh has submitted the report (Annexure-23) the detail is as under:

| Permission No                 | Date                           | Qty in Cum  |
|-------------------------------|--------------------------------|-------------|
| STP-3009                      | 16-12-2022                     | 14,782      |
| STP-603                       | 20-01-2023                     | 26,730      |
| STP-676                       | 28-03-2023                     | 48,460      |
| STP-726                       | 04-05-2023                     | 24,502      |
| STP-778                       | 31-05-2023                     | 23,814      |
|                               |                                | 1,38,288    |
|                               |                                |             |
| Earthwork in Excavation Qty   |                                | 7,221.14    |
| Earthwork in Cutting Qty      |                                | 1,18,224.42 |
| Sr No.                        | Name of Supplier               | Qty in Cum  |
| 1.                            | Rajesh Kumar Contractor        | 31,992      |
| 2.                            | Jagtar Singh Contractor        | 5,243       |
| 3.                            | Karam Chand                    | 9,696       |
| 4.                            | Parveen Rana                   | 5,245       |
| 5.                            | Sandeep Enterprises            | 1,952       |
| 6.                            | P S Associates                 | 12,792      |
| 7.                            | Bajrang Infrastructure         | 11,473      |
| 8.                            | Neelkanth Construction Company | 5,636       |
| 9.                            | Rul Cup Thuluhanga             | 3,202       |
| 0.                            | Gurbaksh Welding Works         | 3,398       |
| 1.                            | J K Construction Co            | 57,111      |
|                               |                                | 1,47,740    |
| Grand Total of muck/ soil qty |                                | 4,11,473    |

Further, Railway Department and contractor has been asked to submit the supporting documents w.r.t. report submitted by them to provide the legal source from where the muck has been purchased (**Annexure-24**). To identify whether the source used by contractor and sub-contractor and in case of illegal mining activity is being established Environmental Compensation shall be imposed as per notification no STE-E(5)-2/2021 dated 18-08-2022 issued by Department of Environment, Science and Technology in view of directions passed by Hon'ble national Green Tribunal vide order dated 23-02-2021 passed in OA No. 360/2015 titled as Nation Green Tribunal, Bar Association v/s Virender Singh for recovery of compensation on account of damage caused to the environment and ecology due to illegal mining (**Annexure 25**).

- As per report dated 15.05.2024 received from the Executive Engineer, HPPWD Nalagarh, they have shown the inability to ascertain the quantity of the excavated earth as the original/advance X-Section of natural surface level are not known at this stage (**Annexure-26**).
  - As per report dated 16.05.2024 submitted by the Mining Officer, Solan (**Annexure-27**), on the basis of complaint received from Sh Vijay Chandel and Om Sharma frequent inspection are being carried out and compliant were registered against 6 nos tractors, 4 Nos tippers and one poclair in and around the area. Further he had appraised that during recent inspection on dated 07-05-2024 and 08-05-2024 no illegal mining activities were noticed. Further the permission of 49992 MT minor mineral (Sand 29995 MT and Soil 19997 MT) was granted in favour of Sh. Gurdayal for a period of three months 14-01-2023 to 13-04-2023 and he had lifted 20490 MT after paying royalty amounting to Rs 16,39,200/- and other taxes. The Mining Officer has been requested to provide the detailed reply (**Annexure 28**).
- Meanwhile, Sh. Gurdayal submitted an affidavit dated 16-05-2024 that he had not carried out any mining activity in this area and the applicant Vijay Chandel and Om Sharma are blackmailing him (**Annexure-29**). Further the complainant/applicant also submitted an affidavit alleging that Sh. Manjeet Singh, Village Kenduwal is engaged in the activity of illegal mining. In this context, the complaint has been forwarded to the Mining Officer, Solan and the Forest Department to look into the matter (**Annexure 30**)."

6. It is further said that since information received was not complete, Joint Committee may be given some further time to submit detailed report.

7. Thereafter, a detailed report dated 08.08.2024 has been filed by Joint Committee. Its observations, conclusions and remedial measures recorded in report are as under:-

**"2. Compliance of the Orders of Hon'ble National Green Tribunal:**

**2.1. Joint Inspection Report and site visit:**

*In compliance to the orders of Hon'ble. National Green Tribunal, a Joint Committee visited the site under reference on 03-05-2024 along with other officials of District Administration, Mining Department and State Pollution Control Board (SPCB). As per the directions of Hon'ble Court Sh. Vijay Chandel (applicant) along with Sh. Gurdayal (project proponent) also accompanied the Joint Inspection Committee.*

*During the joint inspection applicant Sh. Vijay Chandel was requested by the SDM to apprise the Joint Committee regarding the matter. Sh. Vijay Chandel apprised that Sh. Gurdayal was engaged in the excavation from the roadside hillslope from road leading from Sheetalpur to Dashomajra and soil has been used in the construction of Railway Project i.e. Chandigarh-Baddi Rail Line Project and Sh. Gurdayal apprised the committee members that he has obtained permission from the Mining Department he had not carried out the any excavation between Sheetalpur-Dashomajra road.*

*As per report received from the Executive Engineer, HPPWD Nalagarh, they have shown the inability to ascertain the quantity of the excavated earth as the original/ advance X-Section of natural surface level are not known at this stage. Hence meeting was convened on 24-06-2024 under the Chairmanship of SDM Nalagarh to decide further course of action. During the meeting it was decided that the Joint Committee shall visit the site to ascertain the approximate reference points from where excavation had been done.*

*The Joint Committee again visited the site on 26-06-2024 and after deciding the approximate reference points from where the mining activities might had been carried out were marked by the HPPWD authorities. Accordingly 14 numbers of areas were marked.*

*As per the report submitted by the HPPWD Department that approximately 12,031.760 Cum (210.195 sqm) soil/ muck has been excavated from the Sheetalpur to Dashomajra road (Copy attached as **Anue.ture 1**).*

The report submitted by the HPPWD was forwarded to the DFO, Nalagarh for calculation of Net Present Value of the damage being done due to excavation in Sheetalpur to Dashomajra

Road. Accordingly the Forest Department has submitted that Rs 1,20,795/- is the Net Present Value (NPV) of the mining affected area (copy attached as Annexure 2).

The report submitted by the HPPWD was also forwarded to the Mining officer, Solan for the calculation of Environmental Compensation alongwith the 16 number of cases which were earlier reported by them (Copy attached as Annexure 3). Accordingly the Mining Officer, Solan taking into consideration of Specific Gravity of soil as 1.8 the total quantity of soil/ muck was 21,660 MT and has calculated the Environmental Compensating based on methodology prescribed in the notification issued by Department of Environment, Science & Technology No. STE-E(5)-2021 dated 18-08-2022 notified in light of O.A. NO 360/2015 titled NGT Bar Association V/s Verinder Singh dated 19-02-2020. Total Environmental Compensation applicable due to the illegal mining activity carried out in the concerned area is amounting to Rs 1,11,06,616/- (Copy attached as Annexure 4).

The Police Department has submitted the cumulative detail of the penalty on an account of illegal mining activity of Rs 2,94,000/- imposed on 25 individuals which were earlier reported by them (copy attached as Annexure 5). The Sub Divisional Magistrate has issued the notices to 41 individuals to deposit the Environmental Compensation. The Detail of Environmental Compensation being raised is as under:

| Sr. No. | Name & Address   | Environment Compensation |
|---------|--|--------------------------|
| 1.      | Man Singh S/o Sh. Karam Chand, V.P.O - Haripur Sandholi, Teh Baddi, Distt- Solan (H.P) | 2,00,000/-               |
| 2.      | Parveen Kumar S/o Tarsheem Lal Vill- Sheetalpar, P.O. Haripur Sandholi, Teh-Baddi.     | 2,00,000/-               |
| 3.      | Amar Singh, S/o Krishan Dayal, Village Baddi, Ward No. - 1, Tehsil- Baddi.             | 2,00,000/-               |
| 4.      | Rajesh Mehta S/o Vidhi Chand, Village- kotian, P.O.- Mandhala, Tehsil- Baddi.          | 3,00,000/-               |
| 5.      | Manjeet S/o Pal Chand, Village Kenduwal, P.O.- Bhud, Tehsil- Baddi.                    | 3,00,000/-               |
| 6.      | Rajesh Mehta S/o Mandhala, Tehsil- Baddi.  | 3,00,000/-               |
| 7.      | Manjeet S/o Pal Chand, Village Kenduwal, P.O.- Bhud, Tehsil- Baddi.                    | 3,00,000/-               |

|       |  |             |
|-------|--|-------------|
| 8.    | Kuldeep Singh, S/o Hansraj, Village Kalyanpur, P.O.- Haripur Sandholi, Tehsil-Baddi. | 3,00,000/-  |
| 9.    | Chaman Lal S/o Shyam, Village-Malpur, P.O.- Bhud, Tehsil- Baddi.                     | 2,00,000/-  |
| 10.   | Gurmeet Chaudhary S/o Gurudayal Singh, V.P.O.- Haripur Sandholi, Tehsil- Baddi.      | 4,00,000/-  |
| 11.   | Manjeet S/o Pal Chand, Village- Kenduwal, P.O.- Bhud, Tehsil- Baddi.                 | 3,00,000/-  |
| 12.   | Suleman S/o Rajwali, Village- Sheetalpur, P.O.- Haripur Sandholi Tehsil- Baddi.      | 2,00,000/-  |
| 13.   | Manjeet S/o Pal Chand, Village- kenduwal, P.O.- Bhud, Tehsil- Baddi                  | 2,00,000/-  |
| 14.   | Bhupender S/o Dalip Chand, Village Balbirpur P.O- Lodhimajra, Tehsil-Baddi           | 3,00,000/-  |
| 15.   | Manohar Lal S/o Karam Chand, Village-Bagheri, P.O.- Kali Bedi, Tehsil-Nalagarh       | 2,00,000/-  |
| 16.   | Manjeet S/o Pal Chand, Village- kenduwal, P.O.- Bhud, Tehsil- Baddi                  | 4,00,000/-  |
| Total |  | 43,00,000/- |

Table A: Violation observed by O/o District Mining Officer, Solan

| Table B: Violation observed b O/o SHO, Baddi |  | Environment Compensation |
|--|--|--------------------------|
| Sr. No.                                      | Name & Address   |                          |
| 1  | Sh. Talib Hussan r/o Khol Beli, P.O. Manpura, Tehsil Nalagarh, District Solan (H.P.)                     | 2,00,000/-               |
| 2  | Hans Raj S/o Sh. Nek Ram r/o No. 2, Baddi, District Solan (H.P.)   | 2,00,000/-               |
| 3  | Kasam S/o Sh. Kishan Lal C/o Niramal Singh r/o Dasomajra, P.O. Bhud, Tehsil Baddi, District Solan (H.P.) | 2,00,000/-               |
| 4  | Arjun S/o Sh. Mandaver r/o Kishanpura, Tehsil Baddi, District Solan (H.P.)                               | 2,00,000/-               |
| 5  | Ashani Kumar S/o Sh. Vijay Kumar VPO Bhud, Tehsil Baddi, District Solan (H.P.)                           | 3,00,000/-               |
| 6  | Jasnt Singh S/o Sh. Ramnath r/o Kotala, P.O. Barotiwala, Tehsil Baddi, District Solan (H.P.)             | 4,00,000/-               |
| 7  | Jitender Singh S/o Sh. Gurnam Singh r/o Paploha, Tehsil Kalka, Distt. Panchkula (HR)                     | 2,00,000/-               |
| 8  | Manish Kumar S/o Sh. Hemraj r/o Tagara, Tehsil Kalka, District Panchkula (HR)                            | 2,00,000/-               |
| 9  | Sohan Lal S/o Sh. Somnath r/o Kenduwal, P.O. Bhud, Tehsil Baddi, District Solan (H.P.)                   | 2,00,000/-               |
| 10   | Suleman S/o Rajbali Alam r/o Seetalpur, Tehsil Baddi, District Solan (H.P.)                              | 2,00,000/-               |
| 11   | Sukh Ram S/O Balak Ram R/O Ladeal Po Haripur Snadoli Teh. Baddi Distt Solan HP                           | 4,00,000/-               |
| 12   | Gurmel S/O Fakir Chand R/O Darbas Kokghra Teh. Baddi Distt Solan HP                                      | 2,00,000/-               |

|    |  |             |
|----|--|-------------|
| 13 | Rakesh Kumar S/O Ram Savroop R/O Oaneshpur Moriya Crpc Pinjaur<br>Distt Panchkula HR | 4,00,000/-  |
| 14 | Amra S/O Sita Ram R/O Khokhra The Baddi Distt Solan Hi"                              | 2,60,16031- |
| 15 | Nishar Ahmad S/O Liyak Ali R/O Chiterkut Tangdaar The. Tangdaar<br>Distt Kupbada JK  | 2,00,000/.  |

| <b>Table B: Violation observed by O/o SHO, Baddi</b> |   |                          |
|--|---|--------------------------|
| Sr. No.  | Name & Address  | Environment Compensation |
| 16.  | Avtar S/O Pratap Chand R/O Handa Khundi<br>Po Manpura The. Baddi Distt Solan HP                       | 4,00,000/-               |
| 17.  | Sohan Lal S/O Kenduala Po Bhud The, Baddi<br>Distt Solan hP   | 2,00,000/-               |
| 18.  | Nishar Ahmad S/O Liyakat Ali R/O Chiterkot<br>Po Tangdhar The. Karana Distt Kupara J&K                | 4,00,000/-               |
| 19.  | Sohal Lal S/O Som Nath R/O Kenduala Po<br>Bhud Tehsil Baddi Distt Solan HP                            | 2,00,000/-               |
| 20   | Shyam Lal S/O Ram Singh R/O Kenduala Po<br>Bhud Tehsil Baddi Distt Solan HP                           | 2,00,000/-               |
| 21   | Davinder S/O Mehar Chand R/O Talada Po<br>Kamai Devi Distt Hoshiyarpur PB                             | 4,00,000/-               |
| 22   | Dinesh Kumar S/o Sh. Rambilas r/o Kher<br>Khara, P.O. Asnaer, Distt. Jhivaada RJ                      | 4,00,000/-               |
| 23   | Nihal Singh S/o Sh. Dev Singh r/o Khokhara,<br>P.O. Nankpur, Tehsil Kalka, District<br>Panchkula (HR) | 2,00,000/-               |
| 24.  | Manish Kumar S/o Des Raj r/o Kalyanpur,<br>Tehsil Baddi, District Solan (H.P.)                        | 2,00,000/-               |
| 25.  | Naresh Kumar S/o Sh. Gang Singh r/o<br>Kenduala, P.O. Bhud, Tehsil Baddi, District<br>Solan (H.P.)    | 2,00,000/-               |
| Total  |   | 65,00,000/-              |
| Grand Total of Table A and B                         |   | 1, 08,00,000/-           |

The Construction Wing of Northern Railway has submitted the bills for which payment by contractor had been made to 11 numbers of suppliers. As per the information received from Mining Officer, Solan no pennission for carrying out mining activity has been accorded to them.

*The Construction Wing of Northern Railway was again asked to submit the Detailed Project Report and document verifying the legality of source (Copy attached as Annexure-6). Despite of numerous requested the Railway Department has not submitted the requisite information. Based on limited information available with Joint Committee, the legality of the source can't be verified which has been used for construction purpose.*

*3. Conclusions and remedial measures:*

*During the course of the investigation being made by the Joint Committee it has been established that excavation from the roadside hill slope from road leading from Sheetalpur to Dashomajra has been done, but the information received from the applicant is not sufficient for holding that Sh. Gurdayal was engaged in illegal mining activity at the said site. Meanwhile, Sh Gurdayal had also submitted an affidavit on 17-05-2024 that he had not carried out any mining activity in this area."*

8. In view of Joint Committee report, Tribunal found it appropriate to include 43 more respondents, including, Divisional Railway Manager, Northern Railways, Divisional Headquarter, Chandigarh and Divisional Engineer and In-Charge, Chandigarh as respondents 7 and 8 and other respondents 9 to 49 are private individuals who were found to have supplied mineral i.e. ordinary clay for execution of Railways project.

9. Respondents 7 and 8 have also filed their joint reply dated 16.10.2024 stating that it is executing a New Broad Gauge Railway Line Project from Chandigarh to Baddi which was sanctioned in 2007, jointly funded by Government of India (Railways) and State of Himachal Pradesh on 50-50 basis; and detailed estimate of work was sanctioned vide letter dated 02.02.2018. For execution of work at the site in Himachal Territory, a tender was floated and it was awarded ultimately to M/s Singla Constructions Limited on 01.07.2022. Scope of work allotted to said Contractor included execution of civil work including, construction of earthen embankment to lay railway track, bridges, RUBs, service and

residential buildings, platforms, foot over bridge, circulating area, drainage, protection walls and other miscellaneous and allied works within Himachal Pradesh Territory. For construction of embankment to lay track, Project Proponent required several items of earthwork which were included in the tender and mentioned in detail in Para 8 of reply of respondent 7 and 8 which is on page 223 to 225 of the paper book. The said material was to be supplied by Contractor. It is said in Para 12 that after completion of initial procedures, Contractor in October, 2022, submitted that it has arranged soil for making embankment from three sources i.e. from village Gorakh Nath (Nawan Nagar), Lehraundi (Nawan Nagar) which are in nearby Haryana state and village Mauza Khol (Kalyanpur) in Himachal Pradesh. Contractor requested Railway Authorities to test suitability of soil. In March 2023, Contractor further informed that it has arranged soil from three additional sources i.e. village Kona (Nawan Nagar), Haryana, plot number 18, Sector 5, Panchkula and plot number HS1, sector 6, Panchkula. Samples of soil were collected from all six sources between 07.10.2022 to 10.03.2022 and tested at a NABL laboratory where same were found suitable for embankment purposes hence, material was allowed to be supplied and utilized. Material has been supplied after obtaining permits from Mining Authorities and details of such permits obtained by different Suppliers are given in a chart in paragraph 16 of reply, on page 230, as under:-

| <b>Date of Billing/ Permit</b> | <b>Earthwork in Filling Done. NS 12(II) Cum</b> | <b>Permits Available with Contractor (MT)</b> | <b>Permits Available with Contractor (Cum)</b> | <b>Annexure (annexed alongwith the reply)</b> | <b>Remarks (Permit procured by)</b> | <b>Source of procuring the materials</b>        |
|--------------------------------|---|---|--|---|-------------------------------------|---|
| 16.12.2022                     | 0   | 14782   | 9204   | Ann.R-13                                      | M/s. SCL                            | Village Gorakhnath, District Panchkula, Haryana |

|            |   |       |       |          |                          |   |
|------------|---|-------|-------|----------|--------------------------|---|
| 13.01.2023 | 0 | 49992 | 31128 | Ann.R-14 | Sh.<br>Gurdyal<br>Singh  | Mauza Khol,<br>Tehsil<br>Baddi, HP                          |
| 20.1.2023  | 0 | 26730 | 16644 | Ann.R-15 | M/s. SCL                 | Village<br>Gorakhnath,<br>District<br>Panchkula,<br>Haryana |
| 03.03.2023 | 0 | 5940  | 3699  | Ann.R-16 | Rajinder<br>Kumar        | Vill.<br>Lehronadi,<br>District<br>Panchkula,<br>Haryana    |
| 28.03.2023 | 0 | 48460 | 30174 | Ann.R-17 | M/s. SCL                 | Vill.<br>Lehronadi,<br>District<br>Panchkula,<br>Haryana    |
| 31.03.2023 | 0 | 2864  | 1783  | Ann.R-18 | Sai<br>Carriage<br>Cont. | Plot No. 18,<br>Sector 5,<br>Panchkula,<br>Haryana          |
| 03.04.2023 | 0 | 29273 | 18227 | Ann.R-19 | Sai<br>Carriage<br>Cont  | Plot No. 851,<br>Sector 6,<br>MDC,<br>Panchkula,<br>Haryana |
| 04.05.2023 | 0 | 24502 | 15257 | Ann.R-20 | M/s. SCL                 | Vill.<br>Lehronadi,<br>District<br>Panchkula,<br>Haryana    |
| 11.05.2023 | 0 | 5940  | 3699  | Ann.R-21 | Rajinder<br>Kumar        | Vill.<br>Lehronadi,<br>District<br>Panchkula,<br>Haryana    |
| 12.05.2023 | 0 | 11640 | 7248  | Ann.R-22 | M/s. Neel<br>Kanth       | Village<br>Kona,<br>District<br>Panchkula,<br>Haryana       |
| 31.05.2023 | 0 | 23814 | 14828 | Ann.R-23 | M/s. SCL                 | Vill.<br>Lehronadi,<br>District<br>Panchkula,<br>Haryana    |
| 03.07.2023 | 0 | 58212 | 36247 | Ann.R-24 | M/s. Neel<br>Kanth       | Village<br>Gorakhnath,<br>District                          |

|            |   |       |       |          |                    |   |
|------------|---|-------|-------|----------|--------------------|---|
|            |   |       |       |          |                    | Panchkula,<br>Haryana                                       |
| 11.10.2023 | 0 | 7457  | 4643  | Ann.R-25 | M/s. Neel<br>Kanth | Village<br>Gorakhnath,<br>District<br>Panchkula,<br>Haryana |
| 09.07.2024 | 0 | 27000 | 16812 | Ann.R-26 | M/s. SCL           | Auro Textile,<br>Sai Road,<br>Baddi, HP                     |

10. Entire reply of respondent 7 and 8 clearly shows that minor mineral i.e. ordinary clay has been mined and utilized for commercial purposes i.e. carrying out project without ensuring compliance of environmental laws by concerned Authorities. Alleged Suppliers and those who have been found indulged in carrying out mining of minor mineral (ordinary clay) have been named in Joint Committee report and impleaded as respondent 6 and 9 to 49 but none has put in appearance either personally or through counsel.

11. From the report of Registry we find that out of respondents 6 and 9 to 49, all are served except respondents 8, 16, 22, 23, 26 to 29, 36, 38, 39, 41, 42, 44, 45 and 47.

12. We direct Registry to issue notice afresh to unserved respondents which shall be served to them through concerned District Magistrates of Solan, State of Himachal Pradesh and Panchkula, State of Haryana.

13. Notices to above unserved respondent shall also be served through Railway Authorities- respondent 7 and 8 to whom mineral has been supplied by said persons.

14. Compliance of service of notices shall be submitted by concerned District Magistrates and respondents 7 and 8 within three weeks.

15. Respondent 6 and 9 to 49 may file replies within two weeks from the date of receipt of notice.

16. Learned counsel appearing for respondent 7 and 8 candidly admit that reply of Railways is perfunctory and does not deal with relevant aspect of matter, particularly with respect of compliance of Environmental Laws. She prays for and allowed three weeks' time to file an additional reply.

17. However, since ex-facie we are satisfied that in the present case, Railway Authorities in execution of project in question have utilized mineral procured without complying with Environmental Laws, we hereby direct that in execution of project in question, no mineral of whatever kind shall be utilized by Railway Authorities unless concerned Regional Officer, Pollution Control Board and concerned District Magistrate are satisfied that mineral has been procured by complying with all Environmental Laws in respect of requisite consent, Clearance and No Objection Certificate, as the case may be, from concerned competent Authorities.

18. It is pointed out that description of respondent 7 is not correct in as much as at Chandigarh there is no Divisional Manager's Office and infact it is at Ambala. We accordingly, direct correction of description of respondent 7 and it shall be read as under:-

Respondent 7- Divisional Railway Manager, Norther Railway,  
Divisional Headquarter, Ambala

19. The Office shall correct description of respondent 7 accordingly in the memo of parties.

20. We are also informed that project in question is being executed by Chief Project Manager, Northern Railway, Chandigarh and therefore he is

also a necessary part. Further, since it is a project of Railway, we find that in order to bind railway for all purposes which includes administrative and financial aspects, Railways should also be impleaded as one of the respondents. We are also informed that main contractor i.e. M/s Singla Construction Limited, Chandigarh is also a necessary party.

21. Hence we implead following as respondents 50, 51 and 52.

1. Ministry of Railways (through General Manager, Northern Railway, Chandigarh) as respondent 50
2. Chief Project Manager, Construction Northern Railway, Chandigarh as respondent 51.
3. M/s Singla Construction Limited, Chandigarh as respondent 52.

22. Notices on behalf of respondent 50 and 51 are accepted by Ms. Rashmi Malhotra, Advocate who is already appearing for respondent 7 and 8.

23. Notices shall be issued to newly impleaded respondent 52 by Registry through Chief Project Manager, Construction Northern Railway, Chandigarh i.e. respondent 51 and he shall file a service report within 10 days.

24. List on 10.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

October 24, 2024  
Original Application No. 137/2024  
( IA NO 342/2024 )  
AB



H.P. STATE POLLUTION CONTROL BOARD,  
Regional Office "HIMUDA COMPLEX" Phase-I, Baddi  
Tehsil Baddi, Distt. Solan (HP) Phone-01795-245374

Annexure-

524

A-5/3

No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024 2938-39

Dated:- 16.12.2024

To

The Deputy Commissioner,  
District Solan, H.P.

**Sub:** Issuance of consent/clearance & NOC to execute the work by procuring the soil and other mineral for construction of Chandigarh-Baddi new Broad Gauge Railway line project.

Sir,

This is in reference to letter number Acotts (LFA) O.A 137/2024 (NGT)-975 dated 29-11-2024 regarding the subject cited as above. In this context the Deputy Chief Engineer (Construction-II) has submitted the request for issuance of consent to execute the work.

The Railway Department has submitted the permissions obtained for procurement of earth w.e.f. 16-12-2022 to 09-07-2024 prior to the orders passed by Hon'ble National Tribunal on dated 24-10-24. As per their submission, the permission which has been accorded by Industries Department of HP is as under:

| Sr No. | Date of Permit | Mining permit obtained | Authority                          | Agency to whom permits issued | Remarks  |
|--------|----------------|------------------------|------------------------------------|-------------------------------|--|
| 1.     | 13.01.2023     | 49992                  | Director of Industries, Shimla HP, | ShGurdyal Singh               | Copy of EC and cumulative detail duly verified by Mining officer is required |
| 2.     | 09.07.2024     | 27000                  | Mining Officer, Solan              | M/s SCL                       | Quantity of muck being left duly verified by Mining officer is required      |

The consent can only be issued for the future plans as the existing matter is sub judice. Hence they are required to submit the detail w.r.t. their future plan, source of the soil/ muck, and approval from the competent authority.

Moreover they are required to obtain the Consent of the State Board for establishing Railway Station.

Yours faithfully,

Encl: As above

Chief Environmental Engineer,  
HPSPCB Regional Office, Baddi.

ok

Copy to:

The Deputy Chief Engineer (Construction-II), Near Railway Hospital, Northern Railway Colony, Sector-13, Chandigarh-160102 ([dycec2cdg@gmail.com](mailto:dycec2cdg@gmail.com)) to submit the detail w.r.t. their future plan, source of the soil/ muck, and approval from the competent authority and also apply for the consent of the State Board for Railway Station.

Chief Environmental Engineer,  
HPSPCB Regional Office, Baddi.

ok

No. Accts (LFA) O.A. 137/2024 (NGT)-10/19  
**OFFICE OF THE DISTRICT MAGISTRATE,**  
**SOLAN, DISTRICT SOLAN, HIMACHAL PRADESH.**  
 ☎: 01792-220757, ✉: dc-sol-hp@nic.in

Dated: Solan-173212 the 16<sup>th</sup> December, 2024.

**ORDER**

**WHEREAS**, the Deputy Chief Engineer, Construction-II, Chandigarh vide letter No. 74-A/C-II/CDG dated 21.11.2024 (copy enclosed) has informed that the work of construction of Chandigarh-Baddi new Broad Gauge Rail Line project is in progress and is a jointly funded project of Govt. of India (Railway) and State of Himachal Pradesh on 50::50 const sharing basis.

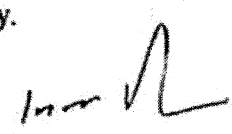
**AND WHEREAS**, the Hon'ble NGT in Original Application No. 137/2024 titled "Vijay Chandel Vs State of Himachal Pradesh & Ors" has taking the cognizance of the complaint made by Sh. Vijay Chandel S/o Sh. Dasaundi Ram, for alleged illegal mining along Baddi-Sheetalpur road, on 24.10.2024 passed an order stating that:

"However, since ex-facie we are satisfied that in the present case, Railway Authorities in executive of project in question have utilized mineral procured without complying with Environmental Laws, we hereby direct that in execution of project in questions, no mineral of whatever kind shall be utilized by Railway Authorities unless concerned Regional Officer Pollution Control Board and concerned District Magistrate are satisfied that mineral has been procured by complying with all Environmental Laws in respect of requisite consent, Clearance and No Objection Certificate, as the case may be from concerned competent Authorities".

**THEREFORE**, a committee of the following members is hereby constituted by the undersigned to inspect the site immediately and recommend the action as directed by the Hon'ble NGT:-

- |  |   |                  |
|--|---|------------------|
| 1. Addl. Deputy Commissioner, Solan                    | - | Chairman         |
| 2. Sub-Divisional Officer (Civil) Baddi                | - | Member           |
| 3. Deputy Chief Engineer, Construction-II, Chandigarh- | - | Member           |
| 4. District Mining Officer Solan                       | - | Member           |
| 5. Executive Engineer, HPPWD (B&R) Nalagarh            | - | Member           |
| 6. Regional Officer, HPSPCB Baddi                      | - | Member Secretary |

The Member Secretary of said committee shall take a date for inspection of the site from the Chairman and prepare a detailed report with the cooperation of other committee members and also submit action taken report to the undersigned within 7 days, so that further action could be taken in the matter accordingly.

  
**Manmohan Sharma, IAS**  
**District Magistrate**  
**Solan, District Solan.**

JOINT INSPECTION REPORT

**WHEREAS**, vide order No. Acetts (LFA) O.A.137/2024-1019 dated 16.12.2024 a committee has been constituted by the District Magistrate Solan in Original Application No. 137/2024 titled "Vijay Chandel V/s State of Himachal Pradesh & Ors" of the following members to inspect the site and recommend the action as directed by the Hon'ble NGT:-

- |   |   |                  |
|---|---|------------------|
| 1. Addl. Deputy Commissioner Solan                    | - | Chairman         |
| 2. Sub-Divisional Officer (Civil) Baddi               | - | Member           |
| 3. Deputy Chief Engineer, Construction-II, Chandigarh | - | Member           |
| 4. District Mining Officer Solan                      | - | Member           |
| 5. The Executive Engineer, HPPWD (B&R) Nalagarh       | - | Member           |
| 6. The Regional Officer, HPSPCB Baddi                 | - | Member Secretary |

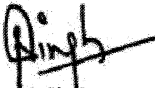

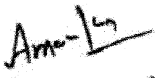



**WHEREAS**, the joint inspection was fixed for 26.12.2024 and the meeting followed by the field visit was conducted by the committee members. During the meeting, it was decided that railway authorities will submit the details of contractors and material required for further construction of Chandigarh-Baddi new Broad Gauge Railway Line Project falling in Himachal area so that decision can be taken.

**WHEREAS**, as per order dated 24.10.2024 of Hon'ble NGT following directions have been passed:-

".....17. However, since ex-facie we are satisfied that in the present case, Railway Authorities in executive of project in question have utilized mineral procured without complying with Environmental Laws, we hereby direct that in execution of project in questions, no mineral of whatever kind shall be utilized by Railway Authorities unless concerned Regional Officer Pollution Control Board and concerned District Magistrate are satisfied that mineral has been procured by complying with all Environmental Laws in respect of requisite consent, Clearance and No Objection Certificate, as the case may be from concerned competent Authorities....."

During the field visit, it was observed that the excavation from the roadside hill slope was carried out from road leading from Sheetalpur to Dashomajra in the past and no traces of fresh excavation was observed during the inspection conducted on dated 26-12-2024. Further, in the absence of the detailed records of procurement and usage of the soil/ clay/ other mineral, the conclusive report cannot be submitted, so the committee decided that as the matter is Sub-Judice, the NOC can only be given for future construction works/ activities instead of past activities.

**THEREFORE**, the Railway authorities are directed to submit the proposal for the muck/soil/other minerals to be used for future construction purpose along with their approval from the competent authority so that committee can take decision accordingly.

|   |   |    |   |    |   |    |  |   |
|---|---|----|---|----|---|----|--|---|
|  |  | of |  | of |  | of |  |  |
| District Mining<br>Officer Solan  | Rep.<br>HPSPCB<br>Baddi   |    | Rep.<br>HPPWD<br>Nalagarh   |    | Rep.<br>Railway<br>Authorities,<br>Chandigarh                                       |    | Rep. of Sub-<br>Divisional<br>Officer<br>(Civil) Baddi                               | Addl. Deputy<br>Commissioner<br>Solan   |



उत्तर रेलवे  
NORTHERN RAILWAY

कार्यालय

उप-मुख्य अभियंता

निर्माण-II, चंडीगढ़

P & T No. - 0172-2732613

Mobile No- +91-9779230217

Email- dycec2cdg@gmail.com

No. 74-A/CS/C-II/CDG

Dated: 31.12.2024

Deputy Commissioner,  
Solan

Regional Officer,  
Himachal Pradesh Pollution Control Board,  
Baddi


**Sub:** Issuance of consent/clearance & NOC to execute the work by procuring the soil and other mineral for construction of Chandigarh-Baddi new Broad Gauge Railway line project.

**Ref:** i) Principal Bench, New Delhi, NGT orders dated: 24.10.2024.  
ii) Dy CE/C-II/CDG letter of even no. dated 22.11.2024  
iii) Singla Construction letter no. SCL/BGRL/20241226 dated 26.12.2024

With reference to the above subject & as per this office letter in reference (ii) above, it is to inform you that the agency M/s Singla Construction Ltd. Vide its letter n reference (iii) above has submitted the procurement of minor minerals from an established stone crusher as mentioned in its letter.

The agency has also submitted copies of Environmental clearance, mining permission & consent to operate the said stone crusher. The agency has proposed to procure about 17000mT of minor minerals from the said source.

Therefore, it is requested that in compliance to the directions of Hon'ble NGT, the consent/clearance and NOC as the case may kindly be issued at the earliest, so that the execution of work is not stalled on this account.

  
20/12/24  
उप-मुख्य अभियंता  
निर्माण-II, चंडीगढ़

**SINGLA CONSTRUCTIONS Ltd.**

CIN : U45201CH2007PLC031029

SCL/BGRL/20241226

Dated: 26.12.2024

To,

The Dy. Chief Engineer/C-II,  
Northern Railway,  
Chandigarh

**Subject:** Construction of Civil Works Including Earthwork, Blanketing, Bridges, and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 24850 to 28200 within Himachal Pradesh Territory in C/W Provision of Chandigarh Baddi New BG Rail link.

**SH:** Procurement of minor minerals (10mm, 20mm & washed Sand)

Dear Sir,

With reference to subject cited above, We hereby submit that we have been procuring all minor minerals (10mm, 20mm & washed Sand) for this project from M/s Manpura Stone Crusher VPO Manpura, Tehsil – Baddi, Distt Solan (H.P.) 173205.

M/s Manpura Stone Crusher VPO Manpura, Tehsil – Baddi, Distt Solan (H.P.) 173205 has all the mandatory clearances such as of Environmental clearance, mining permission and consent to operate the stone crusher under Water Act, 1974 and Air Act, 1981 issued by pollution department.

We propose to procure about 17000 MT more of minor minerals (10mm, 20mm & washed Sand) for execution of above subject project from M/s Manpura Stone Crusher VPO Manpura, Tehsil – Baddi, Distt Solan (H.P.)

You are requested to arrange consent/clearance and NOC as the case may be from DC/Solan and RO/HPPCB/Baddi for execution of the project with said minor minerals, to comply NGT orders passed on 24.10.2024.

This is for your kind information please.

Assuring you of our best services at all times.

For SINGLA CONSTRUCTIONS LIMITED

Yours truly,

DIRECTOR

529

**Manpura Stone Crusher**

STONE CRUSHER &amp; GRAVELS

Address : V.P.O. Manpura, Tehsil- Baddi, Distt. Solan (H.P.) 173 205

Ref. ....

Date 14 November  
2024

To  
Singla Construction  
Chandigarh Baddi Railway Project  
: Supply of Raw Material

Sir ,  
This is to inform you that we Manpura Stone Crusher are supplying Raw Material to your Company that is 10mm, 20mm wash Sand to your Baddi Project and we have all permissions of Crusher that are Environment Clearance, Mining lease, PMT with Pollution Clearance

ENCL  
Annexure  
Attached

Thank You  
Manpura Stone Crusher



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1944

Date: 13/05/2024

Industry Registration ID: HP011445244

Application No : 11225395

To,

**Manpura Stone Crusher**  
**Manpura Stone Crusher, Village and P.O. Manpura, Tehsil Baddi, Distt. Solan HP**  
**Baddi**  
**Solan Baddi**  
**173205**

**Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

|  |                                 |
|--|---------------------------------|
| <b>Consent No.</b>                           | CTO/BOTH/RENEW/RO/2024/11225395 |
| <b>Consent valid from:</b>                   | 19/07/2023                      |
| <b>Consent valid upto:</b>                   | 06/03/2028                      |
| <b>Certificate Type :</b>                    | RENEW                           |
| <b>Previous CTE/CTO No. &amp; Validity :</b> |                                 |

### 2. Particulars of the Industry

|  |  |
|--|--|
| <b>Name &amp; Designation of the Applicant</b> | Rajesh Verma, (Partner)  |
| <b>Address of Industrial premises</b>          | Manpura Stone Crusher,<br>Manpura Stone Crusher, Village and P.O.<br>Manpura, Tehsil Baddi, Distt. Solan HP,<br>Baddi,Solan Baddi-173205 |
| <b>Capital Investment of the Industry</b>      | 123.2 lakhs  |
| <b>Category of Industry</b>                    | Orange   |
| <b>Type of Industry</b>                        | 2064-Stone crushers  |
| <b>Scale of the Industry</b>                   | Micro  |
| <b>Office District</b>                         | Solan Baddi  |
| <b>Capacity</b>                                |  |

#### Raw Materials (Name with quantity per day)

| Raw Materials | Quantity | Unit      |
|---------------|----------|-----------|
| Stone Boulder | 24736    | M.T./Year |

#### Products (Name with quantity per day)

| Name of Products       | Unit      | Quantity | Intermediate Product | Principal Use |
|------------------------|-----------|----------|----------------------|---------------|
| Bajri , Sand and Gatka | M.T./Year | 24736    | Nil                  | For sale      |

#### Details of the Effluent Treatment Plant

| Type of Effluent | Capacity   | Quantity |
|------------------|------------|----------|
| Septic Tank      | 10 KLD KLD | 1 KLD    |
| Pre-treatment    | 40 KLD KLD | 1 KLD    |

#### Mode of Disposal

| Description        | Quantity(in KLD) | Method of Treatment  | Method of Disposal   |
|--------------------|------------------|----------------------|----------------------|
| Domestic           | 1.6              | Soak Pit/Septic Tank | Soak Pit/Septic Tank |
| Industrial Process | 15               | Pre-treatment        | Recycle              |

#### Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type   | No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other | Capacity  | Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others  | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|--------|---|---|---|--------------|---|
| Others | as per the latest Dest notification                       | Wind Breaking Wall, Metalled Road, Plantation along the Boundary Wall, Covered Conveyor Belt and Sprinkler and PCDs as per the latest Dest notification | Wind Breaking Wall, Metalled Road, Plantation along the Boundary Wall, Covered Conveyor Belt and Sprinkler and PCDs as per the latest Dest notification | Electricity  | 44 KVA unit   |

#### Type of Air Pollution Control Devices installed

| Equipment Type  | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|----------------|------------------------------------|------------------------|--|
| Wind Breaking Wall, Metalled Road, Plantation along the Boundary Wall, Covered Conveyor Belt and Sprinkler and PCDs as per the latest Dest notification | Others         | Sun Jan 17 00:11:00 IST 2010       | 95 %                   | pm 10 less than 24 nm/m3                       |



**Approved By**  
**Member Secretary**  
**( H. P. State Pollution Control Board)**

**Endst. No.:**

Copy To:-

1. The Regional Officer, HPSPCB, Baddi for information and to ensure the operation of the unit as per consent conditions & with adequate pollution control devices.



**Anil Joshi, IFS**  
**Member Secretary**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

**9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
- 10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
  - 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
  - 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
  - 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
  - 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
  - 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
  - 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  - 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

**B. OTHER CONDITIONS**

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

### C. SPECIAL CONDITIONS

1. The unit shall ensure the compliance to the guidelines issued by CPCB and or State Government as amended from time to time.
2. The unit shall be sole responsible to obtain/renew other mandatory permissions required for the operation of stone crusher and its mining activities.
3. The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.
4. This consent is subject to any other orders issued by any Court of law and ratification of the State Board.
5. The mining operation shall be performed strictly as per the approved EMP, EC and PMT.
6. The unit shall comply with the conditions of EC, PMT, Grant Order and EMP.
7. The present application is considered for current period only (2023-24) and subject to clarification for previous PAST period and the future period beyond 31.03.2024 to be considered accordingly.
8. The EC shall be levied for any violations reported if any as per High Court/NGT orders/Regional Office report on violations if any for past period prior to 2023 from 2012.

**By Order**  
**Member Secretary**  
**( H. P. State Pollution Control Board)**

**FORM-'R'**  
 [See rule 69(1)]  
**"Permanent Registration"**  
 Government of Himachal Pradesh,  
 Department of Industries,  
 Office of State Geologist,  
 Shimla-1.


Whereas Sh. Rajesh Verma Partner M/s Manpura Stone Crusher, Village and P.O. Manpura, Tehsil Baddi, Distt. Solan, H.P. has applied for Renewal of Permanent Registration of existing Stone Crusher set up in Khasra No. 367, 368, 369, 370, 384 385 & 386 measuring 04-04 Bighas in Mauza Manpura, Tehsil Baddi, Distt. Solan, H.P.

The Permanent Registration is hereby renewed in favour of M/s Manpura Stone Crusher, Partner Sh. Rajesh Verma, Village and P.O. Manpura, Tehsil Baddi, Distt. Solan, H.P. subject to the following condition.

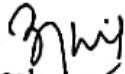
1. The owner of the stone crusher shall observe the provisions of;
  - i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under.
  - ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed there under.
  - iii) The Environment (Protection) Act, 1986 and rules framed there under.
  - iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(5)-9/2018 dated 29.06.2021 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(5)-9/2018 dated 29.06.2021 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10<sup>th</sup> of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
7. The stone crusher owner shall immediately report to the Deputy Commissioner and mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.
9. The stone crusher owner shall indemnify the State Government against the claim of the third party.
10. The crusher owner shall plants atleast three rows of tall fast growing species of trees on all sides of the unit as a wind barrier for protection and conservation of environment.

11. The legal source of raw material is mining lease granted for a period of five years over an area comprising of Khasra Nos. 2250, 2251, 2245, 2246, 2248 & 2249 measuring 15-09 bighas (Pvt. land/Hill Slope) falling in Mauza/Mohal Kishanpura, Tehsil Baddi, Distt. Solan, H.P. which is valid upto 21.03.2028.
12. The stone crusher owner shall ensure that the production of unit shall be as per the approved year wise quantity in the Mining Plan and as per the Environment Clearance whichever is less.
13. The crusher owner shall not operate the crusher unit without consent to operate / renewal of consent to operate from H.P. State Pollution Control Board.
14. The lease holder shall erect sign board as per the Hon'ble high Court judgement delivered in CWP No. 7949/2011 dated 1.6.2012 at a prominent place outside stone crushing unit shall be displayed indicating the name of crusher owner, capacity of unit, date of registration of the unit as also its expiry, telephone numbers of the owner and telephone number of the Mining Officer, Solan.
15. The crusher owner shall restrict the production and adhere all the terms and conditions as imposed in the environment clearance issued vide SEIAA, Himachal Pradesh vide letter No. HPSEIAA/2022/971 Sh. Rajesh Verma M/s Manpura Stone crusher dated 06.03.2023.
16. This permanent registration is renewed for a period of 03 years from the date of issuance and the stone crusher unit shall not operate after the expiry of the said period. This permanent registration shall deemed to be withdrawn, in case the State Pollution Control Board withdraw the COP/ROC at any stage in compliance to orders of Hon'ble National Green Tribunal in Original Application No. 358/2016 titled as Bhag Singh V/s Union of India & Others and order dated 11.03.2020 passed by the Hon'ble High Court of H.P. in CWP No.2067 of 2019.

Sh. Rajesh Verma,  
Partner M/s Manpura Stone Crusher,  
Village & P.O. Manpura,  
Tehsil Baddi, Distt. Solan, H.P.

  
Geologist (Zone-III)  
Geological Wing  
Deptt. of Industries Shimla-9.  
dated 19-7-2023.

- Endst. No. Udyog -Bhu./Regn./PMT/Solan/Manpura St. Cr:-2846
- Copy forwarded to the following for information and necessary action:-
- 1- The Member Secretary, H.P. State Pollution Control Board, Phase-III, New-Shimla.171009.
  - 2- The Mining Officer, Solan, Distt. Solan, H.P. with the direction to take action against the owner of stone crusher, if it was in operation without permanent registration. Further, directed to ensure that production should be got verified from production report, electricity detail etc. and also ensure that the stone crusher had not operated or is not operating on DG set.
  - 3- Guard file.

  
Geologist (Zone-III)  
Geological Wing  
Deptt. of Industries, Shimla-9.

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Himachal Pradesh)

To,

The  
RAJESH VERMA

M/S Manpura Stone Crusher, Village & PO Manpura, Tehsil Baddi -  
173205

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/HP/MIN/261814/2022 dated 24-Aug-2022. The particulars of the environmental  
clearance granted to the project are as below:

- |   |                         |
|---|-------------------------|
| 1. EC Identification No.                      | EC23B001HP113730        |
| 2. File No.                                   | HPSEIAA/2022/971        |
| 3. Project Type                               | New                     |
| 4. Category                                   | B2                      |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project                            | Manpura stone crusher   |
| 7. Name of Company/Organization               | RAJESH VERMA            |
| 8. Location of Project                        | Himachal Pradesh        |
| 9. TOR Date                                   | N/A                     |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 06/03/2023

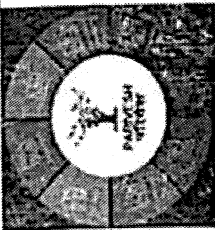
(e-signed)  
Lalit Jain  
Member Secretary  
SEIAA - (Himachal Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



This has a reference to your proposal No. SIA/HP/MIN/261814/2022 submitted online for grant of Environment Clearance. The proposal has been appraised as per proscribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14<sup>th</sup> September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 87<sup>th</sup> meeting held on 28<sup>th</sup> Dec., 2022 with following features:

- a. Online SEIAA Proposal No. : SIA/HP/MIN/261814/2022  
(HPSEIAA/2022/971)
- b. Name & Address : Extraction/collection of Stone.
- c. Project Location with Khasra Number : Khasra number 2250, 2251, 2245, 2246, 2248 & 2249 falling in Mauza & Mohal- Kishanpura, Tehsil-Baddi, District-Solan, H.P.
- d. Jamabandi : Jamabandi for the year 2015-2016
- e. Land Status : Private land, hill slope
- f. Project Capacity : 24,736 TPA.
- g. Mining Area : 15-09 Bighas, 1.68605 hectare.
- h. Leases within 500 mtrs. : No mining leases exist within 500 meters.
- i. Letter of Intent : Extension of Letter of Intent issued on dated 21.03.2022  
(Valid up to 17.03.2023)
- j. Working Plan : Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh.
- k. Proposed EMP Costs : Capital Cost- Rs.0.60 Lakhs, Recurring Cost- Rs.6.5 Lakhs /PA
- l. Proposed CER Costs : As per the Additional Condition imposed at Sr. No. L (1).
- m. Institutional Mechanisms for Env. Protection : The following will be responsible for maintenance of APCDs and Solid Waste Management sites:  
i) Construction phase: Developer/ Project Proponent.  
ii) Operational Phase: Developer/ Project Proponent
- n. Validity period of EC : 5 Years or upto the date of valid mining plan whichever is earlier.

The SEIAA examined the proposal in its 60<sup>th</sup> meeting held on 17<sup>th</sup> Feb., 2023 and considered the recommendations made by SEAC in its 87<sup>th</sup> meeting held on 28<sup>th</sup> Dec., 2022. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14<sup>th</sup> September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

**A. Statutory Compliance**

- 1 This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 2 The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations.
- 3 The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4 This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project
- 5 This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- 6 Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
- 7 The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time
- 8 The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it
- 9 The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No Z-11013/57/2014-IA.II (M), dated 29<sup>th</sup> October, 2014, titled - Impact of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area].
- 10 The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- 11 A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any from whom suggestion /

- 12 State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- 13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ([www.parivash.nic.in](http://www.parivash.nic.in)). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
- 14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

**B. Air Quality Monitoring And Preservation**

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO<sub>2</sub>, CO<sub>2</sub> and SO<sub>2</sub> etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCII, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

**C. Water quality monitoring and preservation**

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA.
3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines runoff, acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05 2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

- 6 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC & SEIAA annually.
- 7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

**D. Noise and vibration monitoring and prevention**

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

**E. Mining plan**

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts; even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

**F. Land reclamation**

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M S w.r.t safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah, River, Pond, etc). The collected water should be utilized for watering the mine area, roads, green belt

development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the gariand drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
9. The mining lease holders shall, after ceasing mining operations, undertake regressing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

**G. Transportation**

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

**H. Green Belt**

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA

**I. Public hearing and human health issues**

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.

2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
  3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x 14 inches and of good quality).
  4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
  5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
  7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.
- J. Corporate Environment Responsibility (CER)**
1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.
  2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.
- K. Miscellaneous**
1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA
  2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
  3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MoEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
  4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC & SEIAA.
  5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

L. Additional Conditions

1. The capital cost (@ Rs. 4.00 lacs per  $\leq$  ha.) under CER, shall be deposited in the form of Demand Draft to the office of Director (DEST), GOHP. The Director (DEST) shall devise a plan for this purpose within one month for that area in consultation with project proponent.
2. The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
3. The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry & exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records w.r.t. CCTV camera shall be hosted & stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail: dbt-hp@nic.in.

(Lalit Jain, IAS)

Member Secretary

State Level Environment Impact Assessment Authority  
Himachal Pradesh

Endst. No. As Above.

Dated:

2023.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
7. The Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

(Lalit Jain, IAS)

Member Secretary

State Level Environment Impact Assessment Authority  
Himachal Pradesh

No. HPPCB/RO Baddi/Court Case (DA No. 137/2024)/2024 - 3658-60

Dated:- 4-1-25

To  
 The Deputy Commissioner,  
 District Solan, H.P.

Subj: **Issuance of consent/clearance & NOC to execute the work by procuring the soil and other mineral for construction of Chandigarh-Baddi new Bread Gauge Railway line project.**


Sir,

This is in reference to letter no. 74-4/C/C-II/CDG dated 31-12-2024 vide which request has been made for procurement of all minor minerals about 17000 MT (10 mm, 20 mm & washed sand) through the contactor Singla Constructions Ltd. The contractor has proposed to procure the same from M/s Manpura Stone Crusher. The unit has valid Renewal of Consent to Operate upto 06-03-2028, Permanent Registration 18-07-2026, Environment Clearance is issued on 06-03-23 and is valid for five years and Mining lease is valid upto 21-03-2028.

Hence as per the directions of Hon'ble National Green Tribunal dated 24-10-2024 passed in O.A. No. 137 of 2024 titled "Vijay Chandel v/s State of H.P. & ors.", being a legal source and stone crusher is having all requisite permissions, the State Board has no objection for procuring all minor minerals about 17000 MT (10 mm, 20 mm & washed sand) from Manpura Stone Crusher.


Submitted for further necessary action please.

Yours faithfully,

  
 Chief Environmental Engineer,  
 HPSPCB Regional Office, Baddi.

Copy to:

- 1) The Member Secretary, HPSPCB Shimla for information please.
- 2) The Deputy Chief Engineer (Construction-II), Near Railway Hospital, Northern Railway Colony, Sector-13, Chandigarh-160102 ([dyceec2edg@gmail.com](mailto:dyceec2edg@gmail.com)) for favour of information please.

  
 Chief Environmental Engineer,  
 HPSPCB Regional Office, Baddi.

e-mail  
Urgent Time Bound.

No. Acctts (LFA) O.A. 137/2024 (NGT)-10  
**OFFICE OF THE DISTRICT MAGISTRATE,**  
**SOLAN, DISTRICT SOLAN, HIMACHAL PRADESH.**  
☎: 01792-220757, ✉: [dc-sol-hp@nic.in](mailto:dc-sol-hp@nic.in)

Dated: Solan-173212 the 10<sup>th</sup> January, 2025.

To

The Deputy Chief Engineer,  
Construction-II, Northern Railway Chandigarh.

**Subject:**

**Issuance of consent/clearance & NOC to execute the work by procuring the soil and other material for construction of Chandigarh-Baddi new Broad Gauge Railway line project.**

Sir,

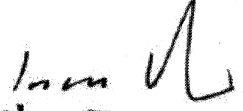
This is with reference to your office letter No. 74-A/CS/C-II/CDG dated 31.12.2024 on the subject cited above.

As per the report dated 26.12.2024 of the Joint Inspection Committee formed vide order No. Acctts (LFA) O.A.137/2024-1019 dated 16.12.2024 in compliance to the Original Application No. 137/2024 titled "Vijay Chandel Vs State of Himachal Pradesh & Ors", the Railway authorities have submitted the proposal for procurement of minor minerals to be used during future construction activities for construction of Railway line from Chandigarh to Baddi.

As per the details submitted the request has been made to procure the minor mineral of about 17000 MT (10mm, 20mm & washed sand) through its contractor. The material has been proposed to be procured from M/s Manpura Stone Crusher VPO Manpura, Tehsil Baddi District Solan. The said Crusher unit has valid Environmental Clearance issued by State Environment Impact Assessment Authority (SEIAA) Himachal Pradesh, Permanent registration issued by Geological Wing, Department of Industries Shimla and Renewal of Consent to Operate from HP State Pollution Control Board.

Further, prior to change for the procurement of the minerals from any other contractor, the details may be submitted well in advance and it must be ensured that the minerals are procured from the source having all the valid clearances and permissions from the competent authorities.

On the basis of recommendation of Joint Inspection Committee and report received from the Regional Officer, HP SPCB vide letter No. HPPCB/RO Baddi/Court Case (OA No. 137/2024)/2024-3058-60 dated 04.01.2025 and in compliance to the directions issued by the Hon'ble NGT vide order dated 24.10.2024, you are hereby allowed to procure the minor minerals about 17000 MT (10mm, 20mm & washed sand) through the contractor i.e. M/s Singla Construction Ltd. from M/s Manpura Stone Crusher VPO Manpura, Tehsil Baddi District Solan. Further, it is directed that the record of the material being purchased by the contractor is maintained properly and submitted accordingly.

  
(Manmohan Sharma) IAS,  
District Magistrate,  
Solan, District Solan, HP.

2

Dated: January, 2025.

Endst. No. -

Copy to the following for information:-

1. The Member Secretary, HPSPCB Shimla, HP.
2. The Sub-Divisional Officer (C) Baddi, District Solan, HP.
3. The Regional Officer, HP SPCB Baddi, District Solan.
4. The District Mining Officer, Solan, HP.

*sd/*  
District Magistrate,  
Solan, District Solan, HP.  
*2*